

# REPORT

**In Compliance of the Order issued by Hon'bl  
NGT (PB) on OA no. 491/2022 Abhishek Pandey  
Vs Ministry of Environment, Forest and Climate  
Change & Ors. dated 05-10-2023**

**Submitted By**

**Member Secretary**

**MPSEIAA**

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**Introduction:**

The matter is of the Prior Environment Clearance for Sand Quarry in an area of 4.95 ha. for the quantity 130530 cum per annum at Khasra No. 01, Village - Thatara, Tehsil - Chitrangi, Dist. Singrauli (MP) for which Environmental Clearance was granted by MPSEIAA in 645 meeting dated 27-11-20 as per the recommendation of the SEAC 465 SEAC meeting dated 07-11-20 vide letter no. 5059 dated 07-12-2020 to M/s R.K.Transport and Construction Ltd, Shri Sachin Agrawal, Prop., 65-A, Transport Nagar, Dist. Korba, CG. **Annexure –I**

It is noted here that MPSEIAA is an authority to grant Environmental Clearance only on the basis of NOC's and documents submitted by PP and duly certified by competent authorities. The EC in this case was also issued on the basis of the documents provided by the PP and recommendation of SEAC **Annexure -II.**

**A Glance on the Matter under Honorable Tribunal:**

The matter is listed under Honorable NGT (PB) as OA 491/2022 and so looking in to the sensitivity of the matter, MP-SEIAA issued a letter dated 06-09-2022 to Field director. In the reply received from Chief Conservator of Forest & regional director Sanjay Tiger Reserve vide letter dated 05-01-2023, the distance of mine under question is 950 m from the notified ESZ boundary of the son Ghariyal WLS.

**Annexure –III**

MPSEIAA as an abundant precaution, had written a letter dated 23/02/2023 to MoEF & CC seeking clarification regarding if a village is listed under the notified village list of ESZ but the mine site is away from the notified distance of the Eco sensitive zone boundary than what process should be followed. In pursuance of the letter issued by MPSEIAA, the MoEF & CC vide its letter dated 27/03/2023 **Annexure -IV** replied that:-

- i. The final notification for ESZ around Son Ghariyal WLS, Madhya Pradesh was published vide S.O. 4030(E) dated 13.12.2016 with ESZ area 424 square kilometers and ESZ extent of 1.0 kilometers.
- ii. As per the notification dated 13-12-2016, commercial mining, stone quarrying and crushing units is strictly prohibited within ESZ.

- iii. In case ESZ is less than one km from the boundary of protected area then legal implications of Hon'ble Supreme Court vide Order dated 03-06-2022, in case of WP (C) No. 202 of 1995 filed by T.N. Godavarman Trirumulpad versus Union of India and others in IA No. 1000 of 2003 which directed that each protected forest, that is national park or wildlife sanctuary must have an ESZ of minimum one kilometer measured from the demarcated boundary of such protected forest, will be taken into consideration. The processing authority may ensure the same to rule out the possibility.
- iv. Since, as the ESZ is one kilometre from the protected area and said sand mining site is outside the ESZ boundary i.e 950 meters, ESZ Division of the Ministry has no objection in the matter. Besides, other related activities may be conducted considering the ESZ event (beyond the boundary of ESZS), relevant environment regulations and orders of Hon'ble Supreme Court."

Thereafter as per the **order issued by the Honorable Tribunal on dated 5<sup>th</sup> October, 2023** and as directed in Para 05 to submit a report which reads as ....

*".....To ascertain the correct position, we deem it proper to call for a report from the Member Secretary, SEIAA, Madhya Pradesh as also the Wildlife Warden of State of Madhya Pradesh and State of Uttar Pradesh. The SEIAA, MP and the two Wildlife Wardens noted above, will submit their separate report clearly mentioning the distance of the area for which mining lease has been granted from the boundary of the Son Gharial Wildlife Sanctuary. They will also file a coloured map depicting the mining area, Wildlife Sanctuary and Eco-Sensitive Zone along with the relevant geo-coordinates. The report will also clearly indicates whether the sand bridge still exists and whether the sand mining has been done within the main stream of river Son by Respondent No. 17 or any other person. The report will also clearly mention if the lease mining area is falling within the Eco-Sensitive Zone of the Son Gharial Wildlife Sanctuary."*

- 1 (I) As per the above directions MPSEIAA also issued a letter to APCCF Wild Life , Bhopal for providing the distance of the mining site from ESZ boundary of Son Ghariyal WLS in the form of coloured map vide letter dated 07-11-2023. The APCCF Wild Life submitted their report vide letter dated 22-11-2023. **Annexure -V.** the report states that:

- i. प्रश्नाधीन स्वीकृत माइनिंग क्षेत्र सोन घडियाल अभ्यारण्य की सीमा से 1850 मीटर की न्यूनतम दूरी पर स्थित होना पाया गया।

- ii. प्रश्नाधीन स्थल के पास स्वीकृत रेत खदान क्षेत्र, सोन नदी, सोन घड़ियाल अभ्यारण्य की सीमा एवं सोन घड़ियाल अभ्यारण्य के ईकोसंवेदी जोन की सीमा दर्शाता रंगीन मानचित्र परिशिष्ट -1 पर संलग्न है। उक्त मानचित्र पर आदेशानुसार विभिन्न सीमाओं की स्थिति दर्शाता हुआ अक्षांश - देशांश का विवरण निम्नानुसार है:-
- (A) N-24° 36' 0.954" E- 82° 47' 33.00"  
 (B) N-24° 35' 59.075" E- 82° 47' 39.291"  
 (C) N-24° 35' 51.69" E- 82° 47' 31.23"  
 (D) N-24° 35' 50.313" E- 82° 47' 39.815"
- iii. वर्तमान स्थिति में क्षेत्रीय अधिकारियों के भ्रमण दिनांक 20.10.2023 को उक्त सैंडब्रिज सोन नदी के प्रवाह में डूबे हुये पाये गये। अतः सैंडब्रिज की वर्तमान स्थिति बताया जाना संभव नहीं है।
- iv. प्रश्नाधीन रेत खदान क्षेत्र वर्तमान में जलमग्न होने से स्पष्ट है कि उक्त स्थल सोन नदी के मुख्य प्रवाह में स्थित है।
- v. प्रश्नाधीन माइन क्षेत्र सोन घड़ियाल अभ्यारण्य की सीमा तथा ईको-सेंसेटिव जोन से न्यूनतम दूरी 1850 मीटर है। उपरोक्त सीमाओं की माइन क्षेत्र से न्यूनतम दूरी अभिप्रमाणित मानचित्र (परिशिष्ट-1) पर दर्शायी गई है।

1(II) The Cordinates given in the report of PCCF Wild Life differs from the approved mining plan. The Cordinates given by PCCF Wild Life and that of approved mining plan are being tabulated below:

Table: 1					
Reference	As per Approved Mine Plan			As per report of PCCF Wild Life dated 22-11-2023	
	Pillar No. 1	24°35'50.19"N 82°47'44.50"E	and	A	N-24° 36' 0.954" E- 82° 47' 33.00"
	Pillar No. 2	24°35'50.04"N 82°47'51.29"E	and	B	N-24° 35' 59.075" E- 82° 47' 39.291"
	Pillar No. 3	24°35'58.51"N 82°47'44.29"E	and	C	N-24° 35' 51.69" E- 82° 47' 31.23"
	Pillar No. 4	24°35'58.96"N 82°47'52.47"E	and	D	N-24° 35' 50.313" E- 82° 47' 39.815"

A letter was issued by MPSEIAA dated 24-11-2023 to Mining Officer, Singrauli for distance of the mine site (as per approved mine plan) from the protected ESZ of Son Ghariyal WLS with coloured map Annexure -VI. Also letters dt. 12.12.2023 and 18-12-2023 were sent to Director, geology and Mining M.P. for distance of

the mine site from the protected ESZ of Son Ghariyal WLS and for other information's sought by the honorable NGT Annexure –VII.

The reply received from MO Singrauli vide letter dated 24-11-2023 along with the coloured map, attached for kind reference Annexure – VIII and thereafter letter received from Directorate of Geology and Mining vide letter dated 03-01-2024 enclosed with a letter from Office of collector Mining Department, Singrauli Annexure – IX mentioning that:

- i. ग्राम ठहरा, तहसील चितरंगी जिला सिंगरौली के खसरा क्रमांक 01 रकवा 4.95 हे. पर स्वीकृत रेत खदान, सोन नदी के प्रवाह में स्थित नहीं थी।
- ii. सेंड ब्रिज, स्थल पर विद्यमान नहीं है।
- iii. नदी के प्रवाह क्षेत्र से रेत का उत्खनन नहीं किया गया है।
- iv. स्वीकृत खदान सोन घड़ियाल अभ्यारण्य के पारिस्थितकीय संवेदी जोन से बाहर है। साक्ष्य एवं सुलभ संदर्भ हेतु संयुक्त संचालक, संजय टाइगर रिजर्व, जिला सीधी द्वारा ग्राम ठहरा, तहसील चितरंगी, जिला सिंगरौली के खसरा क्रमांक 01 रकवा 5.00 हे. के सम्बन्ध में प्रेषित प्रतिवेदन क्रमांक 1580 दिनांक 07.03.2018 की प्रति संलग्न है।
- v. पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना, नई दिल्ली, दिनांक 30 जून 2015 में प्रकाशित के अक्षांश – देशांश अनुसार रेत खदान ग्राम ठहरा, तहसील चितरंगी, जिला सिंगरौली, खसरा क्रमांक 01 रकवा 4.95 हे. की खनन योजना एवं MP-SEIAA प्रकरण क्रमांक 7882/2020 से प्राप्त पर्यावरणीय अनुमति स्थल की सोन घड़ियाल वन्यजीव अभ्यारण्य के अधिसूचित ईको सेन्सेटिव जोन की सीमा से न्यूनतम दूरी 3600 मीटर है।

1 (III) It is evident from the reports submitted by the PCCF Wild Life, MO singrauli and letter dated 05-01-2023 from the Feild director, sanjay tiger reserve that the mine site is beyond the notified ESZ boundary of Son Ghariyal WLS.

2. As per the final notification for ESZ around Son Ghariyal WLS, Madhya Pradesh was published vide S.O. 4030(E) dated 13.12.2016, the coordinates of the Protected area of Wild Life sanctuary, Eco- Sensitive Zone and mine site are Tabulated Below.

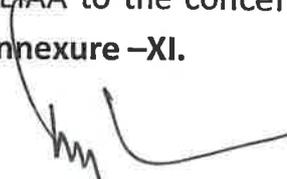
Table:2						
Reference	As per Approved Mine Plan		As per EZ Notification dated 13-12-16 p. no. 22			
	Mine Site		Son Ghariyal WLS		Son Ghariyal ESZ	
	Pillar No. 1	24°35'50.19"N and 82°47'44.50"E	A	24°36'46.069"N and 82°44'47.131"E	A	24°37'19.269"N and 82°44'51.175"E

Pillar No. 2	24°35'50.04"N and 82°47'51.29"E	B	24°36'07.438"N and 82°44'50.876"E	B	24°36'02.146"N and 82°45'34.613"E
Pillar No. 3	24°35'58.51"N and 82°47'44.29"E	C	24°09'45.640"N and 81°14'59.978"E	C	24°09'13.446"N and 81°14'55.232"E
Pillar No. 4	24°35'58.96"N and 82°47'52.47"E	D	24°09'56.385"N and 81°14'59.978"E	D	24°09'48.529"N and 81°14'24.569"E

A coloured Map is enclosed at **Annexure – VIII**

Further it is also mentioned here that the EC issued to the PP was valid for the lease period only. As per Lease Sanction Order issued to M/s R.K.Transport and Construction Ltd. vide order dated 27-02-2020 for 3 years, the lease was valid till 26-02-2023 **Annexure –X.**

No fresh EC or EC Transfer has been issued for the sand mine under question by MPSEIAA, though in compliance of the order issued by Hon'ble NGT on dated 05-10-2023, letters dated 11-10-2023 was also issued by MP-SEIAA to the concern authorities in order to stop mining activity in the mine site. **Annexure –XI.**

  
**Member Secretary  
MPSEIAA**





सत्यमेव जयते

**State Environment Impact Assessment Authority, M.P.**  
(Ministry of Environment, Forest and Climate Change, Government of India)

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No.: 5059 /SEIAA/

Date: 7.12.20

To,

M/s R.K.Gupta Contractors and Engineers Pvt. Ltd,  
Shri Sachin Agrawal, Prop.,  
65-A, Transport Nagar, Dist. Korba, CG - 486889

**Sub: Case No. 7882/2020** Prior Environment Clearance for Sand Quarry in an area of 4.95 ha. for production capacity of 130530 cum/year at Khasra No. 01 at Village - Thatara, Tehsil - Chitrangi, Dist. Singrauli (MP) by M/s R.K.Transport and Construction Ltd, Shri Sachin Agrawal, Prop., 65-A, Transport Nagar, Dist. Korba, CG - 486889.

This has reference to your letter received in SEIAA office on 01.10.2020 and subsequent letters seeking Prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Form - I & II, Appendix-1, DSR, Mining Plan & EMP, the additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) and State Environment Impact Assessment Authority (SEIAA) constituted by the competent Authority.

II. There is no National Park/Sanctuary/Biodiversity area within 10 Km radius. There is no human settlement within 500 m. from mining site. There is no forest boundary within 250 m. from mine site.

The project has been considered in accordance with the provisions of the EIA notification issued by the Ministry of Environment & Forests vide S.O. 1533 (E), dated 14<sup>th</sup> September 2006.

III. Based on the information submitted, as at Para (II) above and others the State Level Environment Impact Assessment Authority (SEIAA) considered the case in its 645<sup>th</sup> SEIAA meeting dated 27.11.2020 and decided to accept the recommendations of 465<sup>th</sup> SEAC meeting dtd. 07.11.2020.

Hence, Prior Environmental Clearance is granted for Sand Quarry in an area of 4.95 ha. for production capacity of 130530 cum/year at Khasra No. 01 at Village - Thatara, Tehsil - Chitrangi, Dist. Singrauli (M.P.) for the lease period to M/s R.K.Transport and Construction Ltd, Shri Sachin Agrawal, Prop., 65-A, Transport Nagar, Dist. Korba, CG - 486889, subject to the following specific conditions as recommended by SEIAA & SEAC and subsequent Standard Conditions.

*[Handwritten Signature]*

**A. Specific Conditions**

1. PP shall not start mining activity before execution of lease agreement.
2. The production capacity shall be limited to the quantity as recommended by SEAC.
3. The entire lease area should be properly fenced and boundary stones marked at the site.
4. PP shall ensure to leave necessary distance from road bridge as per Enforcement & Monitoring Guidelines for Sand Mining-2020
5. No ramp will be allowed within the river basin to transport sand to the other bank. Transportation will be allowed on the bank side where the mineral is being excavated.
6. No in-stream mining shall be allowed. The local authorities should ensure that the mining activity is confined only in the dry portion where sand is exposed.
7. The depth of the pit shall be as per Approved Mining Plan.
8. No transportation shall be permitted within the village.
9. Alternate transportation route should be decided in consultation with the local Gram Panchayat.
10. Total 6000 saplings of suitable tree species i.e. Neem, Pipal, Bargad, Mango, Amla, Munga, Jamun etc. shall be planted by PP under plantation programme in village, community places & school. PP shall also explore and identify the chunk of land in the area from revenue record to carry out plantation programme as proposed.
11. Water sprinkling will be done on the approach road on the regular basis.
12. PP must ensure the implementation of following activities under CER:
  - Provision of infrastructure facility at school in terms of Toilets and, boundary wall.

The modification to the above activities can be made with the permission of the district administration and need based activity for the development of nearby villages shall be implemented by PP in consultation with the District Collector and Gram Panchayat.

13. PP should ensure to submit half yearly compliance report and CSR activity report with photographs of plantation in MP-SEIAA. If PP is failed to upload or submit two consecutive half yearly compliance reports of EC conditions to concerned authority (SEIAA and Regional Office, MoEF&CC, Gol, Bhopal) than prior environmental clearance issued to PP will automatically be treated as cancelled/ revoked as per OM No. 930/SEIAA/2019 dated 30.05.2019 issued by MPSEIAA.
14. Following provisions are made by PP in proposed EMP:

Particular	Capital	Recurring
Dust Suppression through tanker over Transport road, 1.50 km road * 7.50m (15Rs/km)	-	0.60
Approx running per day 20.00 km ( 12 trip per day) @200 day = 4000Km	-	0.60
<b>Sub Total</b>	-	<b>0.60</b>
Plantation (Capital cost) in village area (7400@355rs)	26.27	-
Maintenance of Plantation (village area & lease area) 6000 @ Rs 45 /- per plant	-	3.38
Plantation (Capital cost) along the river bank 100no. @145	0.145	-
<b>Sub Total</b>	<b>26.42</b>	<b>3.38</b>
Roads repair and maintenance (1.50 km X 7.5mW@2.0 lakh per Km)	-	3.00
Construction of WBM Road (1.50km X 7.5mW@9.0 lakh per Km)	13.50	-
<b>Sub Total</b>	<b>13.50</b>	<b>3.00</b>
Personal Protective Equipments (Mask, Gloves, Goggles) for 60 labours @1000	0.60	0.60
Medical Checkup facility, first aid and other welfare activities for 60 labours @1500	0.90	0.90
Fire fighting arrangement 6kg fire extinguisher @2no @ 2000/-, Caution board,	0.04	0.01
PUC Certification of vehicles @500 per vehicles	-	0.05

Provision of life jacket, mask for workers 10No.@1500	0.15	
<b>Sub Total</b>	<b>1.69</b>	<b>1.56</b>
MSW Waste Management 04 no. dusts bin capacity @2kg each @1000.00	0.04	0.10
<b>Sub Total</b>	<b>0.04</b>	<b>0.10</b>
Environmental Monitoring cost	8.50	6.50
<b>Sub Total</b>	<b>8.50</b>	<b>6.50</b>
<b>Total EMP cost</b>	<b>44.82</b>	<b>14.46</b>
For social upliftment of nearby area.	2.50	0.00
<b>Sub Total</b>	<b>2.50</b>	<b>0.00</b>
<b>Grand Total</b>	<b>52.65</b>	<b>15.14</b>

15. District Authority should annually record the deposition of sand in the lease area (at an interval of 100 meters for leases 10 ha or > 10.00 ha and at an interval of 50 meters for leases < 10 ha.) before monsoon & in the last week of September and maintain the records in RL (Reduce Level) Measurement Book. Accordingly authority shall allow lease holder to excavate only the replenished quantity of sand in the subsequent year.
16. Overhead sprinklers arrangements with solar pumps should be provided for dust suppression at the exit of the lease area and fixed types sprinklers on the evacuation road. PP should maintain a log book wherein daily details of water sprinkling and vehicle movement are recorded.
17. Only registered vehicles/tractor trolleys which are having the necessary registration and permission for the aforesaid purpose under the Motor Vehicle Act and also insurance coverage for the same shall alone be used for said purpose.
18. Transportation of material shall only be done in covered & PUC certified vehicles with required moisture to avoid fugitive emissions. Transportation of minerals shall not be carried out through forest area without permissions from the competent authority.
19. Mineral evacuation road shall be made Pucca (WBM/black top) by PP.
20. Sand and gravel shall not be extracted up to a distance of 1 kilometer (1Km) from major bridges and highways on both sides, or five times (5x) of the span (x) of a bridge/public civil structure (including water intake points) on up-stream side and ten times (10x) the span of such bridge on down-stream side, subjected to a minimum of 250 meters on the upstream side and 500 meters on the downstream side.
21. Mining depth should be restricted to 3 meters or water level, whichever is less and distance from the bank should be 1/4th or river width and should not be less than 7.5 meters. No in-stream mining is allowed. Established water conveyance channels should not be relocated, straightened, or modified.
22. Demarcation of mining area with pillars and geo-referencing should be done prior to the start of mining.
23. PP shall carry out independent environmental audit atleast once in a year by reputed third party entity and report of such audit be placed on public domain.
24. No Mining shall be carried out during Monsoon season.
25. The mining shall be carried out strictly as per the approved mine plan and in accordance with the Sustainable Sand Mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF&CC ensuring that the annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan.
26. If the stream is dry, the excavation must not proceed beyond the lowest undisturbed elevation of the stream bottom, which is a function of local hydraulics, hydrology, and geomorphology.
27. After mining is complete, the edge of the pit should be graded to a 2.5:1 slope in the direction of the flow.
28. Necessary consents shall be obtained from MPPCB and the air/water pollution control measures have to be installed as per the recommendation of MPPCB.
29. Thick plantation shall be carryout on the banks of the river adjacent to the lease, mineral evacuation road and common area in the village. PP would maintain the plants for five years including casualty replacement. PP should also maintain a log book containing annual details of tree plantation and casualty

- replacement and to take adequate precautions so as not to cause any damage to the flora and fauna during mining operations.
30. Appropriate activities shall be taken up for social up-liftment of the area. Funds reserved towards the same shall be utilized through Gram Panchayat/competent authority.
  31. Six monthly occupational health surveys of workers shall be carryout and all the workers shall be provided with necessary PPE's. Mandatory facilities such as Rest Shelters, First Aid, Proper Fire Fighting Equipments and Toilets (separate for male & female) shall also be provided for all the mine workers and other staff. Mine's site office, rest shelters etc shall be illuminated and ventilated through solar lights.
  32. A separate bank account should be maintained for all the expenses made in the EMP and CER activities by PP for financial accountability and these details should be provided in Annual Environmental Statement. In case the allocated EMP budget for mitigative measures to control the pollution is not utilized fully, the reason of under utilization of budgetary provisions for EMP should be addressed in annual return.
  33. PP shall be responsible for discrepancy (if any) in the submissions made by the PP to SEAC & SEIAA.
  34. The amount towards reclamation of the pit and land in MLA shall be carried out through the mining department. The appropriate amount as estimated for the activity by mining department has to be deposited with the Collector to take up the activity after the mine is exhausted.
  35. NOC of Gram Panchayat should be obtained for the water requirement and forest department before uprooting any trees in the lease area.
  36. The leases which are falling <250 meters of the forest area and PP has obtained approval for the Divisional Level Commissioner committee, all the conditions stipulated by Divisional Level Commissioner committee shall be fulfilled by the PP.
  37. The validity of the EC shall be as per the provisions of EIA Notification subject to the following: Expansion or modernization in the project, entailing capacity addition with change in process and or technology and any change in product - mix in proposed mining unit shall require a fresh Environment Clearance.
  38. If it being a case of Temporary Permit (TP), the validity of EC should be only up to the validity of TP and PP has to ensure the execution of closure plan.
  39. A separate budget in EMP & CER shall maintained for development and maintenance of grazing land as per the latest O.M dated 16/01/2020.
  40. The project proponent shall follow the mitigation measures provided in MoEFCCs Office Memorandum No. Z-11013/57/2014-IA. II (M) dated 29th October 2014, titled "Impact of mining activities on Habitations-issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".

#### B. Standard Conditions

1. Valid postal address of the PP with e-mail details.
2. Any change in the corressondance address be duly intimated to all the regulatory authority within 30 days of such change.
3. GPS coordinate of the mine lease area be reflected in the EC for the ease of monitoring.
4. A display board with following details of the project is mandatory at the entry to the mine.
  - a) Lease owner's details: Name, Contact details etc.
  - b) Mining Lease area of the project (in ha.)
  - c) Production capacity of the project.
5. No heavy vehicles shall be allowed to enter the river bed.
6. The transporation of the sand from the excavation pits of the leased area to the loading point shall be through trollies (tractor trollies) and not by heavy vehicles.
7. Only registered tractor trollies which are having the necessary registration and permission for the aforesaid purpose under the Motor Vehicle Act and also insurance coverage for the same shall alone be used for the said purpose.

8. The banks on the curve of the river regime should be stabilized by proper bunds and then proper plantation should be carried out. Collector, should monitor so that the sand mining should not disturb the ecology of the region.
9. Mining will be carried out as per the approved Mining Plan. In case of any violation of Mining Plan the Environmental Clearance given by SEIAA will stand cancelled.
10. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
11. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
12. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting.
13. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration.
14. Parking of vehicles should not be made on public places.
15. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.
16. Measures for prevention and control of soil erosion and management of silt shall be undertaken.
17. The project proponent will ensure necessary protection measures around the mine pit, waste dumps.
18. Plantation programme shall be carried out as per EMP. Self sustenance of the vegetation should be ensured. No tree-felling shall be done in the leased area, except only with the permission from competent authority.
19. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation.
20. Project Proponent shall ensure appropriate arrangement for shelter and drinking water for the mine workers.
21. Persons working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.
22. Dispensary facilities for first-aid shall be provided at site.
23. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies, as applicable, in addition to the relevant officers of the Government
24. The Ministry or any other competent authority may alter/modify the conditions or stipulate any further condition in the interest of environment protection.
25. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
26. Any appeal against this prior environmental clearance shall lie with the Green Tribunal, if necessary, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Endt No.  
Copy to

5060  
/ SEIAA/20

Dated: 7.12.20

(Tanvi Sundriyal)  
Member Secretary

1. Principal Secretary, Department of Environment, Government of Madhya Pradesh, Mantralaya, Bhopal.

2. Secretary, SEAC, Research and Development Wing Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony Bhopal-4620 16
3. Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal-462016
4. Collector, District Singrauli (M. P.)
5. Divisional Forest Officer, District Singrauli (M. P.)
6. I.A. Division, Monitoring Cell, MoEF& CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110 003.
7. Director (S), **Regional office of the MOEF**, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3 Ravi Shankar Nagar, Bhopal-462016.
8. Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal - 462002.
9. District Mining Officer, District Singrauli (M. P.).
10. DEO, SEIAA, for update on website.
11. Guard file.

  
(Dr. Sanjeev Sachdev)  
Officer-in-Charge

02

STATE EXPERT APPRAISAL COMMITTEE MINUTES  
OF 46<sup>th</sup> MEETING7<sup>th</sup> November 20

11.	Yearly PUC certification for trucks @2000*6	NIL	12000
12.	Solar lights use at site office	40,000	5000
13.	First Aid kit & life jackets (5)	15000	5000
14.	Caution boards for warning	5000	-
15.	Development of grazing land along river banks	NIL	10000
	<b>Total</b>	<b>38,45,000</b>	<b>3,57,000</b>
16.	PPE kits, Hand sanitizer etc for Covid-19 awareness		60,000

18. Case No 7882/2020 M/s R.K.Transport and Construction Ltd, Shri Sachin Agra Prop., 65-A, Transport Nagar, Dist. Korba, CG - 486889 Prior Environment Clearance for Sand Quarry in an area of 4.95 ha. (130530 cum per annum) (Khasra No. 01), Village - Thatara, Tehsil - Chitrangi, Dist. Singrauli (MP)

This is case of Sand Quarry. The application was forwarded by SEIAA to SEAC for appraisal. The proposed site at Khasra No. 01, Village - Thatara, Tehsil - Chitrangi, Dist. Singrauli (MP) 4.95 Ha. The project requires prior EC before commencement of any activity at site.

PP has submitted a copy of approved Mining Plan, DSR report, information in the lease format duly verified in the Collector Office (Praman-Patr) letter no. 4236 dated: 03.09.20. The office has reported that there are no more mines operating or proposed within 500 meters around the said mine.

The case was presented by the PP and their consultant. PP stated that this is a case of river sand mining on Sone River. Moreover, in the Ekal Pramana Patra mentioned that the proposed site is located 1138 meters from ESZ of Sone Ghariyal Wildlife Sanctuary. In this context vide notification S.O. 4030 (E), December 14, 2016, Son Gharial Wildlife Sanctuary (ESZ) also confirmed extent of the ESZ that is 1.0KM around the boundary of Sone Ghariyal Wildlife Sanctuary. During presentation it was observed that part of lease is submerged in river water for which PP submitted that after rainy season the lease becomes dry and that will

*[Handwritten signature]*

*[Handwritten signature]* 46

not mine sand from the submerged area. After presentation the committee asked to submit following details:

1. PP's commitment that no in-stream mining shall be carried out.
2. Revised plantation details as suggested during presentation (@1500 trees per hectare).
3. Revised EMP with appropriate additional budget plantation as suggested during presentation by the committee.

PP has submitted the response of above queries same date vide letter dated 07.11.2020, which was placed before the committee. The mining shall be done as per the approved mine plan concerned DGMS. The EMP and other submissions made by the PP were found to be satisfactory and acceptable, hence committee decided to recommend the case for grant of prior EC subject to the following special conditions in addition to the standard conditions annexure 'B':

1. Production of Sand as per mine plan with quantity not exceeding 1,30,530 cum/year.
2. Following provisions are made by PP in proposed EMP:

Particular	Capital	Recurring
Dust Suppression through tanker over Transport road, 1.50 km road * 7.50m (15Rs/km) Approx running per day 20.00 km ( 12 trip per day) @200 day =4000Km	-	0.60
<b>Sub Total</b>	-	<b>0.60</b>
Plantation (Capital cost) in village area (7400@355rs)	26.27	-
Maintenance of Plantation (village area & lease area) 6000 @ Rs 45 /- per plant	-	3.38
Plantation (Capital cost) along the river bank 100no. @145	0.145	-
<b>Sub Total</b>	<b>26.42</b>	<b>3.38</b>
Roads repair and maintenance (1.50 km X 7.5mW@2.0 lakh per Km)	-	3.00
Construction of WBM Road (1.50km X 7.5mW@9.0 lakh per Km)	13.50	-
<b>Sub Total</b>	<b>13.50</b>	<b>3.00</b>
Personal Protective Equipments (Mask, Gloves, Goggles) for 60 labours @1000	0.60	0.60

*[Handwritten signature]*

*[Handwritten signature]*

⑥

कार्यालय, मुख्य वन संरक्षक एवं क्षेत्र संचालक, संजय टाईगर रिजर्व,  
शिवगंजी नगर, भोपाळ, जिला-सीधी, 400001, मध्यप्रदेश

E-mail: (dealpr.sdi@mp.gov.in), (dealpr.sdi@mp.gov.in), website: www.sanjaytigerreserve.in  
संख्या संख्या-0426700000  
क्रमांक/मा.धि./2023/106  
सीधी, दिनांक : 05/01/2023

प्रति,

श्री श्रीगान् शुक्ला  
सदस्य सचिव

राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, म.प्र.  
पर्यावरण नियोजन एवं समन्वय संगठन  
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी  
भोपाल-462016 (म.प्र.)

विषय :- प्रकरण क्र. 7882/2020 ग्राम-ठटरा तहसील चितरंगी जिला सिंगरीली  
की प्रस्तावित खदान की सोनघड़ियाल वन्यजीव अभयारण्य की  
पारिस्थितिकी संवेदी जोन से वास्तविक स्थिति की जानकारी वावत्।  
संदर्भ :- आपका पत्र क्रमांक/1879 दिनांक 12.09.2021 एवं 1535 दिनांक 6.09.22  
-000-

उपरोक्त विषय में लेख है, कि संदर्भित पत्र के साथ संलग्न सहपत्रों का  
अवलोकन किया गया, अवलोकन उपरांत पाया गया, कि सोन घड़ियाल अभयारण्य की  
अधिसूचित पारिस्थितिकी संवेदी जोन से प्रस्तावित रेत खदान ठटरा खसरा क्रमांक 01 रकवा  
4.95 हे., जी.पी.एस. रीडिंग (N-024°36'4.0, E-082°47'41.0; N- 024°36'3.0 , E-082°47'46.0;  
N-024°35'57.0, E-082°47'47.0; N-024°35'54.0 E-081°47'39.0;) के अनुसार डिजिटल  
मानचित्र तैयार कराये जाने के उपरांत पाया गया, कि सोन घड़ियाल अभयारण्य की  
अधिसूचित पारिस्थितिकीय संवेदी जोन सीमा से ठटरा खदान की दूरी 950 मीटर पाई गई है।

प्रतिवेदन आवश्यक कार्यवाही हेतु प्रेषित।

संलग्न :- मानचित्र।

(अमित कुमार दुबे)

मुख्य वन संरक्षक एवं क्षेत्र संचालक  
संजय टाईगर रिजर्व, सीधी

F.No 25/63/2015-ESZ/RE  
Government of India  
Ministry of Environment, Forest and Climate Change  
(ESZ-Division)

Indira Paryavaran Bhawan,  
Jorbagh Road, Aliganj,  
New Delhi- 110 003

Dated: 27<sup>th</sup> March, 2023

To,

Shri Mujeeburrhman Khan,  
Member Secretary,  
Madhya Pradesh State Environment Impact Assessment Authority  
Environment Planning and Coordination Organisation  
E-5 Paryavaran Parisar, Arera Colony,  
Bhopal, Madhya Pradesh, 462016

Subject:- Regarding Eco-Sensitive Zone around Son Ghariyal Wildlife Sanctuary, Madhya Pradesh

Sir,

This has reference to your letter No. 3003/SEIAA/2023 dated 23<sup>rd</sup> February, 2023 on the above cited subject.

2. In this regard, following are the comments of the ESZ Division of the Ministry for consideration:
- The final notification for ESZ around Son Ghariyal WLS, Madhya Pradesh was published vide S.O. 4030(E) dated 13.12.2016 with ESZ area 424 square kilometers and ESZ extent of 1 kilometres.
  - As per the notification dated 13.12.2016, commercial mining, stone quarrying and crushing units is strictly prohibited within ESZ.
  - In case ESZ is less than one km from the boundary of Protected area then legal implications of Hon'ble Supreme Court vide Order dated 03.06.2022, in case of WP(C) No. 202 of 1995 filed by T.N. Godavarman Thirumulpad versus Union of India and others in IA No. 1000 of 2003 which directed that each protected forest, that is national park or wildlife sanctuary must have an ESZ of minimum one kilometre measured from the demarcated boundary of such protected forest, will be taken into consideration. The processing authority may ensure the same to rule out the possibility.
  - Since, as the ESZ is one kilometre from the protected area and said sand mining site is outside the ESZ boundary i.e 950 meters, ESZ Division of the Ministry has no objection in the matter. Besides, other related activities may be conducted considering the ESZ extent (beyond the boundary of ESZs), relevant environment regulations and orders of Hon'ble Supreme Court.

With regards,

Yours sincerely,

*Ritesh Joshi*

(Dr. Ritesh Joshi)  
Scientist (E)/ Additional Director

*DMP*  
*OIC Eco Sensitive*  
*ABDe*  
*21/3*

पर्यावरण नियोजन एवं समन्वय संगठन (एन)  
पर्यावरण परिसर  
ई-5, अररा कॉलोनी, भोपाल-16  
पत्र प्राप्त 5  
दिनांक 4/4/23  
स्थान 3/1/23

## कार्यालय प्रधान मुख्य वन संरक्षक (वन्यप्राणी), मध्य प्रदेश

भू-तल, सी-ब्लॉक, वन भवन, लिंक रोड़ नं. -2, तुलसी नगर, भोपाल-462003

दूरभाष : 0755-2674318, 2674337, फ़ैक्स : 0755-2766315

E-mail : pccfwl@mp.gov.in

क्रमांक/व.प्रा./व.त.अ.-1/NGT-1/सोन.घड़ि/15057  
प्रति,

भोपाल, दिनांक 22-11-2023

Member Secretary,  
MP-SEIAA  
State Environment Impact Assessment Authority  
Paryavaran Parisar,  
E-5 Arera Colony Bhopal-462001

**विषय :- Providing Coloured Map depicting the distance of mining area from wildlife Sanctuary and Eco-Sensitive zone of Son Gharial Wildlife Sanctuary.**

**संदर्भ :-** आपका का पत्र क्रमांक/923/SEIAA/23 दिनांक 07.11.2023

उपरोक्त विषयांतर्गत संदर्भित पत्र से आपके द्वारा नेशनल ग्रीन ट्रिब्यूनल, नई दिल्ली में लंबित प्रकरण क्रमांक 491/2022 (आई.ए. क्रमांक-426/2023) आवेदक अभिषेक पांडेय विरुद्ध भारत सरकार के संबंध में पारित आदेश दिनांक 05.10.2023 के अनुसार इस कार्यालय से प्रेषित जानकारी चाही गई है।

उपरोक्त संबंध में लेख है कि प्रकरण के संबंध में क्षेत्र संचालक, संजय टाइगर रिजर्व, सीधी (OIC) को इस कार्यालय से पत्र क्रमांक/व.प्रा./व.त.अ.-1/NGT-1/सोन.घड़ि/9968 दिनांक 20.11.2023 से प्रेषित जानकारी संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न :- उपरोक्तानुसार।

(शुभरंजन सेन)

अपर प्रधान मुख्य वन संरक्षक (वन्यप्राणी),  
मध्यप्रदेश, भोपाल

भोपाल, दिनांक 22-11-2023

पृ० क्रमांक/व.प्रा./व.त.अ.-1/NGT-1/सोन.घड़ि/15058  
प्रतिलिपि :-

1. अपर प्रधान मुख्य वन संरक्षक (भू-प्रबंध), मध्यप्रदेश, वन भवन भोपाल की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. क्षेत्र संचालक, संजय टाइगर रिजर्व, सीधी की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

अपर प्रधान मुख्य वन संरक्षक (वन्यप्राणी),  
मध्यप्रदेश, भोपाल

AE (SP)

State Level Environment Impact  
Assessment Authority, MP.

D:\ADM Sec\Letter-2023-24.docx

Receipt No. 2766

Date: 22/11/23

## कार्यालय प्रधान मुख्य वन संरक्षक (वन्यप्राणी), मध्य प्रदेश

भू-तल, सी-ब्लॉक, वन भवन, लिंक रोड नं. -2, तुलसी नगर, भोपाल-462003

दूरभाष : 0755-2674318, 2674337, फ़ैक्स : 0755-2766315

E-mail : pccfwl@mp.gov.in

क्रमांक/व.प्रा./व.त.अ.-1/NGT-1/सोन.घड़ि/ 9968

भोपाल, दिनांक

20-11-2023

प्रति,  
क्षेत्र संचालक,  
संजय टाइगर रिजर्व, सीधी।

विषय :- नेशनल ग्रीन ट्रिब्यूनल नई दिल्ली में लंबित प्रकरण क्रमांक 491/2022 (आई.ए. क्रमांक-426/2023) के संबंध में। (आवेदक श्री अभिषेक पांडे)  
संदर्भ :- आपका का पत्र क्रमांक/तक./2023/6002 दिनांक 25.10.2023

उपरोक्त विषयांतर्गत नेशनल ग्रीन ट्रिब्यूनल, नई दिल्ली में लंबित प्रकरण क्रमांक 491/2022 (आई.ए. क्रमांक-426/2023) आवेदक अभिषेक पांडेय विरुद्ध भारत सरकार के संबंध में पारित आदेश दिनांक 05.10.2023 के अनुसार संदर्भित पत्र से प्राप्त जानकारी से सहमति व्यक्त करते हुए माननीय नेशनल ग्रीन ट्रिब्यूनल में प्रस्तुत किये जाने हेतु प्रेषित है:-

1. प्रश्नाधीन स्वीकृत माइनिंग क्षेत्र सोन घड़ियाल अभयारण्य की सीमा से 1850 मीटर की न्यूनतम दूरी पर स्थित होना पाया गया।
2. प्रश्नाधीन स्थल के पास स्वीकृत रेत खदान क्षेत्र, सोननदी, सोन घड़ियाल अभयारण्य की सीमा एवं सोन घड़ियाल अभयारण्य के ईकोसंवेदी जोन की सीमा दर्शाता रंगीन मानचित्र परिशिष्ट-1 पर संलग्न है। उक्त मानचित्र पर आदेशानुसार विभिन्न सीमाओं की स्थिति दर्शाता हुआ अक्षांश-देशांश का विवरण निम्नानुसार है:-  
(A) N- 24° 36' 0.954" E - 82° 47' 33.00" (B) N- 24° 35' 59.075" E - 82° 47' 39.291"  
(C) N- 24° 35' 51.69" E - 82° 47' 31.23" (D) N- 24° 35' 50.313" E - 82° 47' 39.815"
3. वर्तमान स्थिति में क्षेत्रीय अधिकारियों के भ्रमण दिनांक 20.10.2023 को उक्त सैंडब्रिज सोननदी के प्रवाह में डूबे हुये पाये गये। अतः सैंडब्रिज की वर्तमान स्थिति बताया जाना संभव नहीं है।
4. प्रश्नाधीन रेत खदान क्षेत्र वर्तमान में जलमग्न होने से स्पष्ट है कि उक्त स्थल सोननदी के मुख्य प्रवाह में स्थित है।
5. प्रश्नाधीन माइन क्षेत्र सोन घड़ियाल अभयारण्य की सीमा तथा ईको-सेंसेटिव जोन से न्यूनतम दूरी 1850 मीटर है। उपरोक्त सीमाओं की माइन क्षेत्र से न्यूनतम दूरी अभिप्रमाणित मानचित्र (परिशिष्ट-1) पर दर्शायी गई है।

कृपया उक्त जानकारी माननीय नेशनल ग्रीन ट्रिब्यूनल [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) से preferably searchable PDF/OCR Support PDF format में प्रस्तुत करें एवं प्रकरण के अधिवक्ता से सम्पर्क कर अग्रिम कारवाही करें।

संलग्न :- उपरोक्तानुसार।

(शुभरंजन सेन)

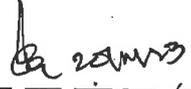
अपर प्रधान मुख्य वन संरक्षक (वन्यप्राणी),  
मध्यप्रदेश, भोपाल

पृ० क्रमांक/व.प्रा./व.त.अ.-1/NGT-1/सोन.घड़ि/9969  
प्रतिलिपि :-

भोपाल, दिनांक 20-11-2023

1. अपर प्रधान मुख्य वन संरक्षक (भू-प्रबंध), मध्यप्रदेश, वन भवन भोपाल की ओर उनकी टीप क्रमांक 546 दिनांक 18.10.2023 के क्रम में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. श्री प्रशांत हर्ने, शासकीय अधिवक्ता, माननीय नेशनल ग्रीन ट्रिब्यूनल की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

संलग्न:- उपरोक्तानुसार।

  
अपर प्रधान मुख्य वन संरक्षक (वन्यप्राणी),  
मध्यप्रदेश, भोपाल

# Location Map of Thathara Khadan and Songhariyal Sanctuary



*Handwritten signature*

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संजय रावत



राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, म.प्र.  
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)



पर्यावरण नियोजन एवं समन्वय संगठन  
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी  
भोपाल-462016 (म.प्र.)

वेबसाइट- <http://www.mpseiaa.nic.in>

दूरभाष नं. - 0755-2466970, 2466859

फैक्स नं. - 0755-2462136

No: 2083/SEIAA/2023

Date: 24/11/23

प्रति,

खनि अधिकारी,  
जिला सिंगरौली (म.प्र.)

विषय: माननीय राष्ट्रीय हरित अभिकरण नई दिल्ली में लंबित प्रकरण क्र. ओ.ए. 491/2022 (आई.ए. क्र. 426/2023)  
(MP-SEIAA प्रकरण क्र. 7882/2020 ग्राम थतारा खसरा न. 01 रकबा 4.95 हे. तह. चितरंगी जिला  
सिंगरौली रेत खदान) के संबंध में

उपरोक्त विषयान्तर्गत लेख है कि माननीय नेशनल ग्रीन ट्रिब्यूनल नई दिल्ली में लंबित प्रकरण क्र. ओ.ए. 491/2022 के संबंध में पारित आदेश दिनांक 05.10.2023 के परिपालन में प्राधिकरण द्वारा प्रश्नाधीन खदान के संबंध में वन विभाग से खदान की ईको सेंसेटिव जोन से न्यूनतम दूरी की जानकारी चाही गई थी जिसके संबंध में उनके द्वारा पत्र दिनांक 22.11.2023 के माध्यम से प्रदाय जानकारी (प्रति संलग्न) व प्रश्नाधीन खदान की अनुमोदित खनन योजना अनुसार अक्षांश देशांश के विवरण में भिन्नता पाई गई है।

अनुमोदित माईनिंग प्लान के अनुसार खनन क्षेत्र के अक्षांश देशांश निम्नानुसार है :-

1. Pillar No. 1	24°35'50.19"N	82°47'44.50"E
2. Pillar No. 2	24°35'50.04"N	82°47'51.29"E
3. Pillar No. 3	24°35'58.51"N	82°47'44.29"E
4. Pillar No. 4	24°35'58.96"N	82°47'52.47"E

अतः MP-SEIAA प्रकरण क्र. 7882/2020 ग्राम थतारा खसरा न. 01 रकबा 4.95 हे. तह. चितरंगी जिला सिंगरौली रेत खदान की सोन घड़िया वन्यजीव अभ्यारण्य के अधिसूचित ईको सेंसेटिव जोन की सीमा से दूरी की अभिप्राणित जानकारी मय रंगीन मैप सहित दिनांक 27.11.2023 तक प्राधिकरण में अनिवार्यतः प्रस्तुत करने का कष्ट करे। कृपया अवगत हों कि प्रकरण की अगली सुनवाई दिनांक 30.11.2023 को निर्धारित है।

संलग्न - उपरोक्तानुसार

*[Signature]*  
o/c (संजय पाण्डेय)  
प्रभारी अधिकारी  
प्र.क्र. ओ.ए. 491/2022  
एनजीटी (पीबी) नई दिल्ली

क्र. 2084 /SEIAA/2023 भोपाल दिनांक 24/11/23

प्रतिलिपि :-

1. प्रधान मुख्य वन संरक्षक (वन्यप्राणी), कार्यालय प्रधान मुख्य वन संरक्षकभू-तल, सी-ब्लॉक, वन भवन, लिंक रोड नं. 2 तुलसी नगर, भोपाल (म.प्र.)
2. श्री सचिन के. वर्मा, एडवोकेट, चेम्बर नं. 608, यू.सी.आई. लॉयर्स चेम्बर, डिस्ट्रिक्ट कोर्ट के पीछे, अरेरा हिल्स, भोपाल।

*[Signature]*  
o/c प्रभारी अधिकारी



राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण  
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)



पर्यावरण नियोजन एवं समन्वय संगठन  
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी  
भोपाल-462016 (म.प्र.)

वेबसाइट- <http://www.mpseiaa.nic.in>  
दूरभाष नं. - 0755-2466970, 2466859

No: 2243/SEIAA/2023

Date: 12/12/23

प्रति,

संचालक,  
संचनालय भौमिकी तथा खनिकर्म  
29 ए, खनिज भवन,  
अरेरा हिल्स, जेल रोड़, भोपाल (म.प्र.)

विषय : माननीय एनजीटी (प्रिसपिल बेंच) के प्रकरण क - OA 491/2022 में पारित आदेश दिनांक 05.10.2023 के परिपालन के सम्बन्ध में ।

विषयान्तर्गत माननीय नेशनल ग्रीन टिब्यूनल ( प्रिसपिल बेंच) में विचाराधीन प्रकरण क्रमांक ओ ए 491/2022 ( MP-SEIAA का प्रकरण क्रमांक 7882 /2020 ग्राम थतारा खसरा नं. 01 रकबा 4.95 हे. तह. चितरंगी जिला सिंगरौली) के सम्बन्ध में दिनांक 05.10.2023 को पारित आदेश की प्रति संलग्न है। आदेश के बिन्दु क्रमांक 5 पर माननीय टिब्यूनल द्वारा दिये गये निर्देशानुसार प्रतिवेदन प्रस्तुत किया जाना है। अनुरोध है कि कृपया प्रश्नाधीन खदान का भौतिक निरीक्षण करवाकर निम्न बिन्दुओं की जानकारी सहित प्रतिवेदन प्रस्तुत करें-

1. स्वीकृत खदान के सोन नदी के प्रवाह क्षेत्र में स्थित होने सम्बन्धी जानकारी।
2. सेंड ब्रिज स्थल पर अभी भी विद्यमान होने सम्बन्धी जानकारी।
3. नदी के प्रवाह क्षेत्र में किये गये उत्खनन की जानकारी।
4. स्वीकृत खदान के सोन घडियाल अभ्यारण्य के पारिस्थितिकीय संवेदी जोन में स्थित होने सम्बन्धी जानकारी।

5. स्वीकृत खदान के सोन घडियाल अभ्यारण्य के पारिस्थितिकीय संवेदी जोन से न्यूनतम दूरी।

उक्त समस्त जानकारियों के साथ ही स्वीकृत खदान, सोन घडियाल अभ्यारण्य तथा पारिस्थितिकीय संवेदी जोन की अक्षांश देशांश सहित स्थिति दर्शाते हुये अभिप्रमाणित रंगीन मानचित्र सहित प्रतिवेदन यथाशीघ्र प्राधिकरण को उपलब्ध कराये ताकि माननीय नेशनल ग्रीन टिब्यूनल में उत्तर प्रस्तुत किया जा सके

o/c (मुजीबुरहमान खान)  
सदस्य सचिव



राज्य स्तरीय पर्यावरण ~~संरक्षण~~ निर्धारण प्राधिकरण  
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)

ANNEXURE - VII



पर्यावरण नियोजन एवं समन्वय संगठन  
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी  
भोपाल-462016 (म.प्र.)

वेबसाइट- <http://www.mpseiaa.nic.in>

दूरभाष नं. - 0755-2466970, 2466859

No: 2439 / SEIAA/2023

Date: 28/12/23

28/12/23

प्रति ,

संचालक,

भौमिकी तथा खनिकर्म

29-ए खनिज भवन, अरेरा हिल्स

जेल रोड भोपाल (म.प्र.)

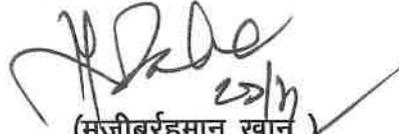
विषय : माननीय एनजीटी (प्रिंसिपल बेंच) के प्रकरण क - OA 491/2022 में पारित आदेश दिनांक 05.10.2023 के परिपालन के सम्बन्ध में ।

संदर्भ: प्राधिकरण का पत्र क्रमांक 2243 दिनांक 12.12.2023 ।

विषयान्तर्गत संदर्भित पत्र के माध्यम से माननीय नेशनल ग्रीन टिब्यूनल ( प्रिंसिपल बेंच) में विचाराधीन प्रकरण क्रमांक ओ ए 491/2022 ( MP-SEIAA का प्रकरण क्रमांक 7882 /2020 ग्राम थतारा खसरा नं. 01 रकबा 4.95 हे. तह. चितरंगी जिला सिंगरौली ) के सम्बन्ध में दिनांक 05.10.2023 को पारित आदेश के परिपालन में प्रस्तुत किये जाने वाले प्रतिवेदन के सम्बन्ध में निम्नानुसार जानकारी सहित प्रतिवेदन चाहा गया था:

1. स्वीकृत खदान के सोन नदी के प्रवाह क्षेत्र में स्थित होने सम्बन्धी जानकारी
2. सैंड ब्रिज स्थल पर अभी भी विद्यमान होने सम्बन्धी जानकारी
3. नदी के प्रवाह क्षेत्र में किये गये उत्खनन की जानकारी
4. स्वीकृत खदान के सोन घडियाल अभ्यारण्य के पारिस्थतकीय संवेदी जोन में स्थित होने सम्बन्धी जानकारी
5. स्वीकृत खदान के सोन घडियाल अभ्यारण्य के पारिस्थतकीय संवेदी जोन से न्यूनतम दूरी

पुनः अनुरोध है कि उक्त समस्त जानकारियों के साथ स्वीकृत खदान, सोन घडियाल अभ्यारण्य तथा पारिस्थतकीय संवेदी जोन की अक्षांश देशांश सहित स्थिति दर्शाते हुये अभिप्रमाणित रंगीन मानचित्र सहित प्रतिवेदन यथाशीघ्र प्राधिकरण को उपलब्ध कराये ताकि माननीय नेशनल ग्रीन टिब्यूनल में उत्तर प्रस्तुत किया जा सके ।

  
(मुजीबुरहमान खान)  
सदस्य सचिव

dc



Seiaa mp <mpseiaa@gmail.com>

NGT OA 491-2022

District Mining Office Singrauli <modgmsin@mp.gov.in>  
To: mpseiaa <mpseiaa@gmail.com>

Mon, Nov 27, 2023 at 3:13 PM

 NGT OA 491-22.pdf  
2230K

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क्रमांक/2384/खनिज/रेत/जान./2023  
प्रति,

सिंगरौली, दिनांक 24.11.2023

श्री संजय पाण्डेय

प्रभारी अधिकारी

प्र.क्र. ओ.ए. 491/2022

एनजीटी (पीबी) नई दिल्ली

**विषय :-** माननीय राष्ट्रीय हरित अभिकरण नई दिल्ली में लंबित प्रकरण क्रमांक ओ.ए. 491/2022 (आई.ए.क्र. 426/2023) (MP-SEIAA प्रकरण क्रमांक 7882/2020 ग्राम ठटरा, खसरा क्रमांक 01 रकवा 4.95 हे., तहसील चितरंगी, जिला सिंगरौली रेत खदान) के सम्बन्ध में।

**विषय :-** आपका कार्यालयीन ज्ञाप क्रमांक 2083/सिया/2023 दिनांक 24.11.2023।

—000—

उपरोक्त विषयान्तर्गत कृपया संदर्भित पत्र का अवलोकन करने का कष्ट करें। संदर्भित पत्र से माननीय नेशनल ग्रीन ट्रिब्यूनल नई दिल्ली में लंबित प्रकरण क्रमांक ओ0ए0 491/2022 के सम्बन्ध में पारित आदेश दिनांक 05.10.2023 के परिपालन में वन विभाग द्वारा प्रदाय की गई रेत खदान ग्राम ठटरा, तहसील चितरंगी, जिला सिंगरौली, खसरा क्रमांक 01 रकवा 4.95 हे. से ईको सेन्सेटिव जोन की न्यूनतम दूरी एवं प्रश्नाधीन खदान की अनुमोदित खनन योजना अनुसार अक्षांस-देशांस के विवरण में भिन्नता होने का लेख करते हुये MP-SEIAA प्रकरण क्रमांक 7882/2020 ग्राम ठटरा, तहसील चितरंगी, जिला सिंगरौली, खसरा क्रमांक 01 रकवा 4.95 हे0 की सोन घड़ियाल वन्यजीव अभ्यारण्य के अधिसूचित ईको सेन्सेटिव जोन की सीमा से दूरी की अभिप्रमाणित जानकारी मय रंगीन मैप सहित दिनांक 27.11.2023 तक प्रस्तुत करने हेतु निर्देशित किया गया है।

अतः अनुरोध है कि पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना, नई दिल्ली, दिनांक 13 सितम्बर, 2016 में प्रकाशित सोन घड़ियाल वन्यजीव अभ्यारण्य पारिस्थितिक संवेदी जोन का विस्तार एवं सीमाएं के अक्षांस-देशांस अनुसार रेत खदान ग्राम ठटरा, तहसील चितरंगी, जिला सिंगरौली, खसरा क्रमांक 01 रकवा 4.95 हे0 की खनन योजना एवं MP-SEIAA प्रकरण क्रमांक 7882/2020 से प्राप्त पर्यावरणीय अनुमति स्थल की सोन घड़ियाल वन्यजीव अभ्यारण्य के अधिसूचित ईको सेन्सेटिव जोन की सीमा से न्यूनतम दूरी 3600 मीटर है। संदर्भित निर्देशानुसार अभिप्रमाणित जानकारी मय रंगीन मैप सादर सम्प्रेषित है।

**संलग्न :-** उपरोक्तानुसार।



खनि अधिकारी

वास्ते कलेक्टर

जिला सिंगरौली (म.प्र.)

सिंगरौली, दिनांक 24.11.2023

पृ. क्रमांक/2385/खनिज/रेत/जान./2023  
प्रतिलिपि,

01-सदस्य सचिव, SEIAA की ओर सूचनार्थ।

02-क्षेत्र संचालक, संजय टाइगर रिजर्व सीधी (म.प्र.) की ओर सूचनार्थ।



खनि अधिकारी

वास्ते कलेक्टर

जिला सिंगरौली (म.प्र.)

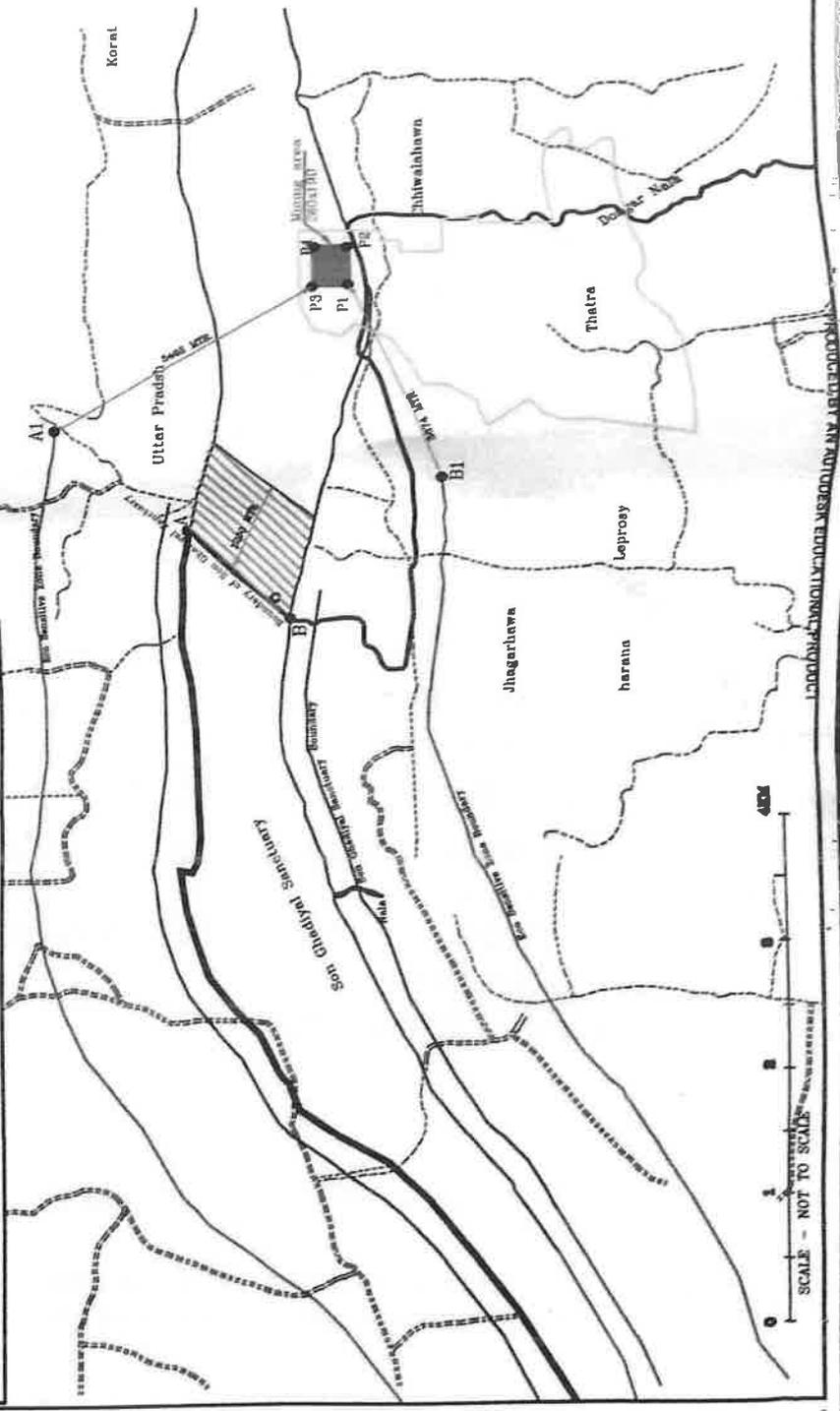
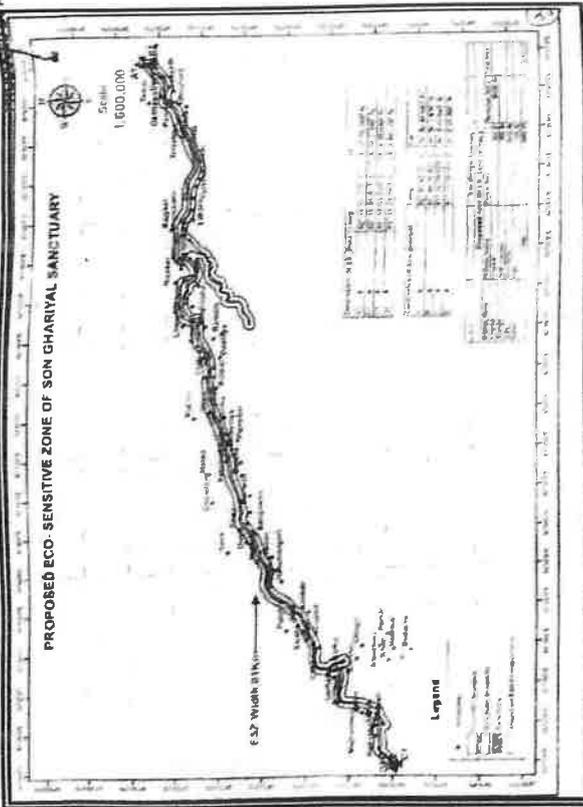
  
 डॉ. वि. वि. वा. वा. वा.  
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**Legends**

- 1 Boundary of Son Ghadiyal Sanctuary
- 2 Boundary of Eco Sensitive of Son Ghadiyal Sanctuary
- 3 Mining Area (260x100)
- 4 Village Boundary



Sl. No.	Long	Lat
A1	82° 44' 51.17"	24° 37' 19.26"
B1	82° 45' 34.61"	24° 36' 02.14"
<b>Coordinate of Son Ghariyal</b>		
A	82° 44' 47.13"	24° 36' 46.06"
B	82° 44' 50.87"	24° 36' 07.43"
<b>Coordinate of Mining Area</b>		
P1	82° 47' 44.50"	24° 35' 50.19"
P2	82° 47' 51.29"	24° 35' 50.04"
P3	82° 47' 44.29"	24° 35' 58.51"
P4	82° 47' 52.47"	24° 35' 58.96"



Coordinates of Son Ghariyal Wildlife Sanctuary		
	Longitude	Latitude
A	82° 44'47.131"E	24° 36'46.069"N
B	82° 44'50.876"E	24° 36'7.438"N
C	81° 14'59.978"E	24° 9'45.640"N
D	81° 14'59.978"E	24° 9'56.385"N

Coordinates of Eco Sensitive Zone of Son Ghariyal Wildlife Sanctuary		
	Longitude	Latitude
A1	82° 44'51.175"E	24° 37'19.269"N
B1	82° 45'34.613"E	24° 36'2.146"N
C1	81° 14'55.232"E	24° 9'13.446"N
D1	81° 14'24.569"E	24° 9'48.529"N

## Annexure II

## List of villages with Co-ordinates falling within the Eco-sensitive zone

S.N.	Name of Place	Late_D	Late_M	Late_S	Long_D	Long_M	Long_S	Late_DD	Long_DD
1	Parsili	24	10	21.73	81	31	26.94	24.1727	81.52415
2	Chunuradol	24	8	19.2	81	31	12	24.13867	81.52
3	Khari	24	10	10.76	81	28	8.7	24.16966	81.46908
4	Naudhiya	24	11	10.76	81	29	57.6	24.18632	81.49933
5	Ghoghi	24	13	8.8	81	30	7.52	24.21911	81.50209
6	Sajaha	24	19	58.04	81	32	6.04	24.33279	81.53501
7	Khutai	24	31	30.47	82	33	23.11	24.52513	82.55642
8	Gangi	24	31	9.71	82	29	58.46	24.51936	82.49957
9	Khauru	24	31	55.52	82	27	32.58	24.53209	82.45905
10	Tariha	24	28	51.93	81	59	20.2	24.48109	81.98894
11	Sarra	24	28	24.021	81	42	31.623	24.47334	81.70878
12	Duaru	24	26	9.768	81	43	51.2	24.43605	81.73089
13	Pawa	24	27	0.764	81	45	35.107	24.45021	81.75975
14	Dharauli Khurd	24	32	3.22	82	26	4.72	24.53423	82.43464
15	Lilhara	24	31	59.45	82	24	45.67	24.53318	82.41269
16	Pursauna	24	33	76	82	23	47.79	24.57111	82.39661
17	Shikarganj	24	17	8.207	81	26	36.579	24.28561	81.44349
18	Jhala	24	20	32.169	81	32	46.16	24.34227	81.54616

S.N.	Name of Place	Late_D	Late_M	Late_S	Long_D	Long_M	Long_S	Late_DD	Long_DD
19	Rajghat	24	34	34.58	82	23	38.43	24.57627	82.39401
20	Khairpur	24	33	54.549	82	22	13.857	24.56515	82.37052
21	Kunjhun Khurd	24	30	27.53	82	11	11.16	24.50765	82.18643
22	Kunjhun Kala	24	30	36.175	82	11	13.074	24.51005	82.18697
23	Atrala	24	30	37.13	82	7	25.53	24.51031	82.12376
24	Jokaha	24	30	54.109	82	7	12.94	24.51503	82.12026
25	Tilai	24	29	30.134	82	6	5.686	24.4917	82.10158
26	Panwar	24	34	13.355	82	39	37.466	24.57038	82.66041
27	Gadhawa	24	35	33.63	82	40	41.54	24.59268	82.67821
28	Baghor	24	33	20.74	82	18	40.56	24.55576	82.31127
29	Madariya	24	32	8.94	82	17	46.06	24.53582	82.29613
30	Kubari	24	31	50.47	81	59	44.52	24.53069	81.9957
31	Bhitari	24	26	31.11	81	49	10.51	24.44198	81.81959
32	Dithaura	24	20	26.36	81	34	24	24.34066	81.57333
33	Ghughata	24	19	13.35	81	31	26.38	24.32038	81.52399
34	Chaudrch	24	18	1.11	81	30	0	24.30031	81.5
35	Durgapur	24	15	23.99	81	27	26.46	24.25666	81.45735
36	Kuan	24	13	20.61	81	21	33.17	24.22239	81.35921
37	Majhatolwa	24	13	49.21	81	21	57.7	24.23034	81.36603
38	Baghard Dhabaiya	24	16	26.6	81	26	9.41	24.27406	81.43595
39	Gujred	24	18	23.52	81	31	56.93	24.30653	81.53248
40	Chandaini	24	29	56.85	81	49	2.2	24.49913	81.81728
41	Deoghata	24	26	29.45	81	54	5.05	24.44151	81.9014
42	Tariha	24	28	54.13	81	59	21.27	24.4817	81.98921
43	Hamumangarh	24	22	16.81	81	38	30.62	24.37134	81.64184
44	Khaini	24	18	49.81	81	30	26.65	24.31384	81.5074
45	Sajaha	24	19	59.58	81	32	5.22	24.33322	81.53478
46	Akauri	24	23	15.47	81	41	46.2	24.38763	81.69617
47	Nakjarkhurd	24	32	2.91	82	13	52.14	24.53414	82.23115
48	Kekrai	24	34	31.88	82	40	1.42	24.57552	82.66706
49	Ghoghara	24	32	33.22	82	39	12.75	24.54256	82.65354
50	Bardi	24	32	28.95	82	22	14.55	24.54138	82.37071
51	Lazar Paipkhar	24	31	41.68	82	19	33.95	24.52824	82.3261
52	Laur Nankar	24	32	25.18	82	19	53.88	24.54033	82.33163
53	Khuteli	24	31	21.93	82	16	28.45	24.52276	82.27457
54	Nakjhar kalan	24	30	58.11	82	12	3.69	24.51614	82.20103
55	Litwar	24	33	5.16	82	11	24.29	24.55143	82.19008
56	Rampur	24	33	8.7	82	12	43.38	24.55242	82.21205
57	Amadei	24	31	24.44	82	8	53.57	24.52346	82.14821
58	Ramnagar Khurd	24	31	13.8	82	10	26.43	24.5205	82.17401
59	Baliyar	24	29	11.16	82	3	30.48	24.48643	82.05847
60	Ramdih	24	28	37.69	82	10	18.36	24.47714	82.17177
61	Khetauhi	24	28	16.32	81	59	44.91	24.4712	81.99581
62	Chunrauha	24	31	7.5	82	8	9.6	24.51875	82.136

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S.N.	Name of Place	Late_D	Late_M	Late_S	Long_D	Long_M	Long_S	Late_DD	Long_DD
63	Chhitawalkhurd	24	32	58.74	82	36	13.41	24.54965	82.60373
64	Putpuru	24	28	9.03	81	54	15.99	24.46918	81.90444
65	Sulaiya	24	28	3.18	81	56	22.79	24.46755	81.93966
66	Tamai	24	36	50.23	82	39	52.54	24.61395	82.66459
67	Kujardah	24	33	10.65	82	20	32.73	24.55296	82.34243
68	Dhohauhi	24	33	0.17	82	17	18	24.55005	82.28833
69	Sattiha	24	33	50.66	82	14	26.22	24.56407	82.24062
70	Sihawal	24	33	26.73	82	13	46.51	24.55743	82.22959
71	Dheku	24	33	34.09	82	19	59.48	24.55947	82.33319
72	Chikni	24	30	51.61	82	30	57.49	24.51434	82.51597
73	Rehada	24	32	6.53	82	34	51.05	24.53515	82.58085
74	Hutwa	24	30	15.61	81	52	40.24	24.50434	81.87784
75	Demha	24	26	23.02	81	52	27.72	24.43973	81.87437
76	Rojhauha	24	30	59.052	82	11	42.643	24.5164	82.19518
77	Kukaruon	24	30	44.919	24	30	44.919	24.51248	24.51248
78	Piprohar	24	26	48.77	81	56	52.88	24.44688	81.94802
79	Koldaha	24	24	53.433	81	41	15.972	24.41484	81.68777
80	Mohaniya	24	27	31.846	81	55	50.29	24.45885	81.93064
81	Jhaguri	24	19	19.401	81	32	21.389	24.32206	81.53927
82	Umariya	24	29	31.02	82	9	43	24.49195	82.16194
83	Dawu	24	30	5.811	82	0	25.257	24.50161	82.00702
84	Buheru	24	29	42.563	82	1	32.218	24.49516	82.02562
85	Barignawan	24	25	10.955	81	45	6.631	24.41971	81.75184
86	Kurrwah	24	25	33.46	81	49	50.16	24.42596	81.8306
87	Bhelki Khurd	24	25	37.2	81	47	42.22	24.427	81.79506
88	Bholgarh	24	22	52.65	81	39	59.32	24.38129	81.66648
89	Tituli	24	30	35.8	82	4	53.69	24.50994	82.08158
90	Thataru	24	35	27.71	82	47	34.65	24.59103	82.79296
91	Chhiwalhawa	24	35	35.41	82	47	16.95	24.59317	82.78804
92	Godgawan	24	37	32.59	82	44	33.58	24.62572	82.74266
93	Kankati	24	19	14.29	81	34	34.27	24.32064	81.57619
94	Bairihai	24	13	47.27	81	28	31.68	24.2298	81.47547
95	Patchra	24	21	55.03	81	32	15.09	24.36529	81.53753
96	Schuda Viran	24	29	54.27	82	5	32.32	24.49841	82.09231
97	Duraon Viran	24	29	54.83	82	7	25.35	24.49856	82.12371
98	Sarseda	24	33	11.49	82	22	54.45	24.55319	82.38179
99	Dadhiiya	24	28	45.85	82	7	20.71	24.4794	82.12242
100	Sariya	24	11	50.6	81	19	54.02	24.19739	81.33167
101	Kuithaha	24	11	45.6	81	18	34.82	24.196	81.30967
102	Hathwar	24	9	34.1	81	29	27.72	24.15947	81.49103
103	Boddiha	24	7	36.33	81	29	17.77	24.12676	81.48827
104	Paipkharu	24	12	38.18	81	21	33.64	24.21061	81.35934
105	Barhai	24	15	34.17	81	28	3.66	24.25949	81.46768
106	Bayriya	24	37	9.854	82	45	47.821	24.6194	82.76328

S.N.	Name of Place	Late_D	Late_M	Late_S	Long_D	Long_M	Long_S	Late_DD	Long_DD
107	Kcsauli	24	33	58.973	82	19	39.34	24.56638	82.32759
108	Tarakhiya	24	33	18.24	82	37	25.65	24.55507	82.62379
109	Fulkesh	24	31	28.72	82	28	59.9	24.52464	82.48331
110	Deeghar	24	35	36.8	82	43	2.08	24.59356	82.71724
111	Badgada	24	33	55.62	82	41	14.95	24.56545	82.68749
112	Damgadi	24	33	40.84	82	14	15.62	24.56134	82.23767
113	Khadbada	24	30	9.65	82	3	34.68	24.50268	82.05963
114	Kesauli	24	34	3.82	82	16	57.89	24.56773	82.28275
115	Kotdar Kala	24	28	7.27	81	56	47.7	24.46869	81.94658
116	Kotdar Khurd	24	28	4.9	81	57	42.08	24.46803	81.96169
117	Kathutaha	24	24	35.73	81	42	28.91	24.40993	81.70803
118	Bhelaki kala	24	25	56.504	81	46	23.811	24.43236	81.77328
119	Garhara	24	16	25.45	81	22	59.818	24.27374	81.38328
120	Hariari	24	11	45.316	81	20	37.057	24.19592	81.34363
121	Marsarha	24	29	40.488	82	3	17.583	24.49458	82.05488
122	Rajubar	24	34	15.889	82	20	9.808	24.57108	82.33606

## Annexure III

## Proforma of Action Taken Report: - Eco-sensitive Zone Monitoring Committee.-

1. Number and date of meetings.
2. Minutes of the meetings: mention main noteworthy points. Attach minutes of the meeting as separate Annexure.
3. Status of preparation of Zonal Master Plan including Tourism Master Plan
4. Summary of cases dealt for rectification of error apparent on face of land record (Eco-sensitive Zone wise).  
Details may be attached as Annexure.
5. Summary of cases scrutinised for activities covered under the Environment Impact Assessment Notification, 2006.  
Details may be attached as separate Annexure.
6. Summary of cases scrutinised for activities not covered under the Environment Impact Assessment Notification, 2006.  
Details may be attached as separate Annexure.
7. Summary of complaints lodged under section 19 of the Environment (Protection) Act, 1986.
8. Any other matter of importance.

[F.No.25/62/2015-ESZ-RE]

Dr. T. CHANDINI, Scientist 'C'

संचालनालय  
भौमिकी तथा खनिकर्म मध्यप्रदेश  
29-ए, "खनिज भवन", अरेरा हिल्स, भोपाल (म.प्र.)  
फोन एवं फैक्स - 0755-2551795  
E-mail - dirgeomn@nic.in

क्रमांक - 129/गुप-3/न.क्र. .... /2024  
प्रति,

भोपाल, दिनांक - 03/01/2024

सदस्य सचिव,  
राज्य स्तरीय पर्यावरण समाघात  
निर्धारण प्राधिकरण म.प्र.,  
पर्यावरण परिसर, ई-5, अरेरा कालोनी,  
भोपाल - 462016

विषय :- माननीय एन.जी.टी. (प्रिंसीपल बेंच) के प्रकरण क्रमांक ओ.ए. क्रमांक 491/2022 में पारित आदेश दिनांक 05/10/2023 के परिपालन के संबंध में।

संदर्भ :- आपका पत्र क्रमांक 2439 दिनांक 28/12/2023

संदर्भित विषयांतर्गत माननीय एन.जी.टी. (प्रिंसीपल बेंच) में विचाराधीन प्रकरण क्रमांक ओ.ए. क्रमांक 492/2022 (एम.पी. सिंया का प्रकरण क्रमांक 7882/2020 ग्राम थतारा खसरा क्रमांक 01 रकबा 4.95 हेक्टेयर तहसील चितरंगी जिला सिंगरौली) के संबंध में दिनांक 05/10/2023 को पारित आदेश के पालन में प्रस्तुत किये जाने वाले प्रतिवेदन के संबंध में कार्यालय कलेक्टर (खनि शाखा), जिला सिंगरौली से प्राप्त जानकारी अग्रिम कार्यवाही हेतु संलग्न प्रेषित है।

संलग्न - उपरोक्तानुसार।

  
संचालक 3/1/24

(प्रशासन एवं खनिकर्म)



## कार्यालय कलेक्टर (खनि शाखा) जिला सिंगरौली (म.प्र.)

क्रमांक/12 /खनिज/रेत/जान./2023

सिंगरौली, दिनांक 03/01/2024

प्रति,

संचालक,  
प्रशासन एवं खनिकर्म  
29 ए खनिज भवन  
अरेरा हिल्स, भोपाल (म.प्र.)

- विषय:- माननीय एन.जी.टी. (प्रिसिपल बेंच) के प्रकरण क्रमांक ओ.ए. 491/2022 में पारित आदेश दिनांक 05.10.2023 के परिपालन के सम्बन्ध में।
- संदर्भ:- संचालनालय, भोपाल (म.प्र.) का पत्र क्रमांक क्यू/गुप-3/न.क्र./2024 भोपाल, दिनांक 01.01.2024 एवं राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण भोपाल का पत्र क्रमांक 2439 दिनांक 28.12.2023।

—00—

उपरोक्त विषयान्तर्गत कृपया संदर्भित पत्रों का अवलोकन करने का कष्ट करें। संदर्भित पत्रों से माननीय एन.जी.टी. (प्रिसिपल बेंच) के प्रकरण क्रमांक ओ.ए. 491/2022 में दिनांक 05.10.2023 को पारित आदेश के परिपालन में प्रस्तुत किये जाने वाले प्रतिवेदन से सम्बन्धित वांछित बिन्दुवार जानकारी निम्नानुसार है :-

- 01- ग्राम ठटरा, तहसील चितरंगी, जिला सिंगरौली के खसरा क्रमांक 01 रकवा 4.95 हे0 पर पर स्वीकृत रेत खदान, सोन नदी के प्रवाह में स्थित नहीं थी।
- 02- सेंड ब्रिज, स्थल पर विद्यमान नहीं है।
- 03- नदी के प्रवाह क्षेत्र से रेत का उत्खनन नहीं किया गया है।
- 04- स्वीकृत खदान सोन घड़ियाल अभ्यारण्य के पारिस्थितकीय संवेदी जोन से बाहर है। साक्ष्य एवं सुलभ संदर्भ हेतु संयुक्त संचालक, संजय टाइगर रिजर्व, जिला सीधी द्वारा ग्राम ठटरा, तहसील चितरंगी, जिला सिंगरौली के खसरा क्रमांक 01 रकवा 5.00 हे0 के सम्बन्ध में प्रेषित प्रतिवेदन क्रमांक 1580 दिनांक 07.03.2018 की प्रति संलग्न है।
- 05- पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना, नई दिल्ली, दिनांक 30 जून 2015 में प्रकाशित सोन घड़ियाल वन्यजीव अभ्यारण्य पारिस्थितिक संवेदी जोन का विस्तार एवं सीमाएं के अक्षांस-देशांस अनुसार रेत खदान ग्राम ठटरा, तहसील चितरंगी, जिला सिंगरौली, खसरा क्रमांक 01 रकवा 4.95 हे0 की खनन योजना एवं MP-SEIAA प्रकरण क्रमांक 7882/2020 से प्राप्त पर्यावरणीय अनुमति स्थल की सोन घड़ियाल वन्यजीव अभ्यारण्य के अधिसूचित ईको सेन्सेटिव जोन की सीमा से न्यूनतम दूरी 3600 मीटर है।

अतः अनुरोध है कि संदर्भित निर्देशानुसार स्वीकृत खदान, सोन घड़ियाल अभ्यारण्य तथा पारिस्थितकीय संवेदी जोन के अक्षांस-देशांस सहित स्थिति को दर्शाते हुये अभिप्रमाणित रंगीन मानचित्र सहित प्रतिवेदन सादर सम्प्रेषित है।

संलग्न :- उपरोक्तानुसार।

  
खनि अधिकारी  
वास्ते कलेक्टर  
जिला सिंगरौली (म.प्र.)



कार्यालय, मुख्य वन संरक्षक एवं क्षेत्र संचालक, संजय टाईगर रिजर्व,  
शिवाजी नगर, नौदिया, जिला-सीधी, 486661, मध्यप्रदेश

फोन नं.-07822-252409, फैक्स नं.- 252409

E-mail- dirsanjayNP@mpforest.org, fdsanjay\_tr@rediffmail.com, website- www.sanjaytigerreserve.in

क्रमांक/मा0चि0/2018/1580  
प्रति,

सीधी, दिनांक : 07/03/2018

कलेक्टर,

(खनिज शाखा)

जिला-सिंगरौली (म0प्र0)

विषय :- रेत खनिज नीति 2017 अंतर्गत उपलब्ध खनिज क्षेत्रों के वर्गीकरण के संबंध में।

संदर्भ :- आपका पत्र क्रमांक/789, दिनांक 28.02.18

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विषयान्तर्गत संदर्भित पत्र द्वारा आवेदक सरपंच ग्राम पंचायत क्षेत्र ठठरा जनपद पंचायत चितरंगी, जिला सिंगरौली में ग्राम ठठरा, तह. चितरंगी, के आराजी ख.क्र. 01, रकवा 5.00 हे० से खनिज रेत उत्खनन की अनुज्ञा की अनुमति हेतु इस कार्यालय से अभिमत चाहा गया है।

इस कार्यालय के संदर्भित पत्र दिनांक 01.03.2018 द्वारा अधीक्षक सोन घड़ियाल को संयुक्त स्थल निरीक्षण कर 07 बिन्दुओं में प्रतिवेदन चाहा गया है, अधीक्षक, सोनघड़ियाल अभयारण्य के क्रमांक 219, दिनांक 07.03.18 से निम्नानुसार प्रतिवेदन प्रस्तुत किया गया है :-

क्र.	वांछित बिन्दुओं की जानकारी	हां/नहीं	स्थल निरीक्षण उपरान्त प्रस्तुत प्रतिवेदन
1.	आवेदित स्थल के चारों कोनों के जी०पी०एस० रीडिंग	-	आवेदित स्थल के चारों कोनों के जी०पी०एस० लोकेशन निम्नानुसार है :- (a) N-24° 35' 51.6" E - 82° 47' 31.5" (b) N-24° 35' 50.5" E - 82° 47' 36.8" (c) N-24° 35' 55.6" E - 82° 47' 36.8" (d) N-24° 35' 54.0" E - 82° 47' 33.8"
2	सोनघड़ियाल अभयारण्य से आवेदित स्थल की दूरी।	-	आवेदित स्थल से सोनघड़ियाल अभयारण्य सीमा की दूरी 2138 मीटर है।
3	क्या 250 मीटर परिधि अंतर्गत कोई वन क्षेत्र स्थित है?	-	वनमण्डल सिंगरौली से संबंधित है।

भारत सरकार पर्यावरण वन एवं मंत्रालय नई दिल्ली द्वारा के पत्र दिनांक 20.08.2014 द्वारा राष्ट्रीय उद्यान एवं अभयारण्यों से 10 कि.मी. की परिधि में विकास कार्यों से संबंधित परियोजनाओं के पर्यावरण अनुमति के संबंध में दिशा-निर्देश जारी किये गये हैं। जारी किये दिशा-निर्देशों में से स्पष्ट किया गया है कि संबंधित परियोजनाए या तो 10 कि.मी. से बाहर हो अथवा अधिसूचित इकां सेन्सटिव जोन से बाहर होना चाहिए।

प्राप्त निरीक्षण एवं सत्यापन प्रतिवेदन अनुसार आवेदित क्षेत्र सोनघड़ियाल अभयारण्य की पारिस्थितिक संवेदी क्षेत्र (ईको-सेंसटिव जोन) की सीमा से 1138 मी० दूर है।

अतः आवेदित खसरो में रेत के अनुज्ञप्ति के पूर्व निम्नांकित शर्तों का पालन कराया जाना आवश्यक होगा :-

1. रेत के अनुज्ञप्ति स्वीकृत करने के पूर्व यह सुनिश्चित कर लिया जाय कि आवेदित भूमि शासकीय अभिलेखों में छोटे झाड़/बड़े झाड़/झुड़पी जंगल के रूप में अभिलिखित न हो साथ ही माननीय सर्वोच्च

- न्यायालय के आदेश दिनांक 12.12.96 के परिपेक्ष्य में जारी राजस्व विभाग के परिपत्र क्रमांक 16/10/7/2/ए/90, दिनांक 13.01.97 के अनुसार वन के रूप में परिभाषित नहीं होना चाहिए।
2. रेत के अनुज्ञप्ति स्वीकृत करने के पूर्व माननीय सर्वोच्च न्यायालय के आदेश दिनांक 04.08.2006 एवं 27.02.2012 में दिये गये निर्देशों का भी पालन किया जायें।
  3. रेत के अनुज्ञप्ति स्वीकृत करने के पूर्व आवेदित स्थल का मौके से सीमांकन स्थानीय सोनघड़ियाल अभयारण्य के अधिकारी की उपस्थिति में कराया जाये तथा स्वीकृत क्षेत्र के चारों ओर पक्के पिलर का निर्माण कराया जाये।
  4. खदान मालिक द्वारा प्रदूषण नियंत्रण उपाय के संबंध में माननीय सर्वोच्च न्यायालय के निर्णय दिनांक 27.02.2012 के पालन में भारत सरकार पर्यावरण एवं वन मंत्रालय द्वारा जारी गाइड लाइन का पालन सुनिश्चित किया जायेगा।
  5. ESZ सीमा के अन्दर अवैध रेत का उत्खनन न किया जावे।
  6. निर्धारित शर्तों का पालन न होने पर जारी किया गया अभिमत स्वमेव निरस्त माना जावेगा।

(आर०एन० चौधरी)

संयुक्त संचालक,

संजय टाईगर रिजर्व, सीधी  
सीधी, दिनांक : 07/03/2018

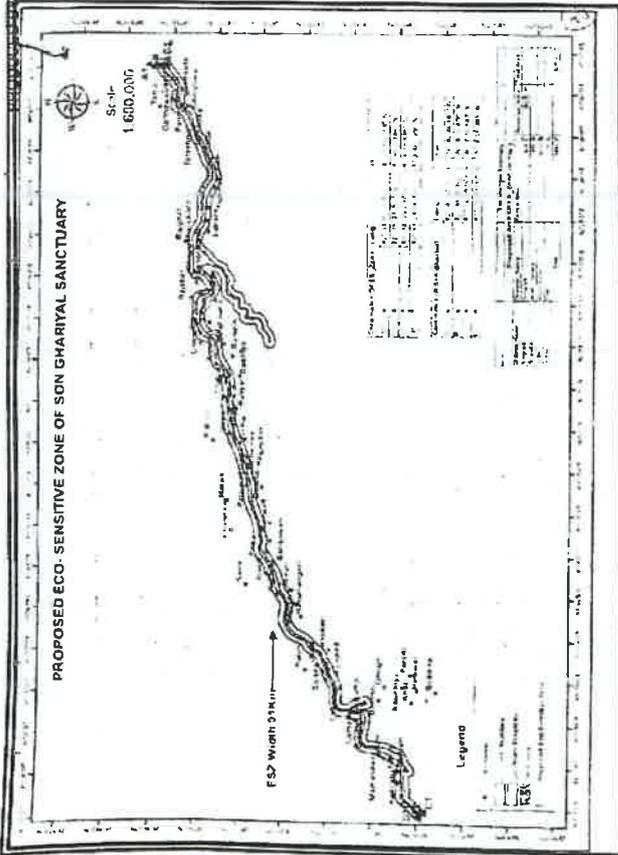
पृ.क्रमांक/मा०चि०/2018/1581

प्रतिलिपि :-

वनमण्डलाधिकारी वनमण्डल सिंगरौली, जिला-सिंगरौली की ओर सूचनार्थ।

संयुक्त संचालक

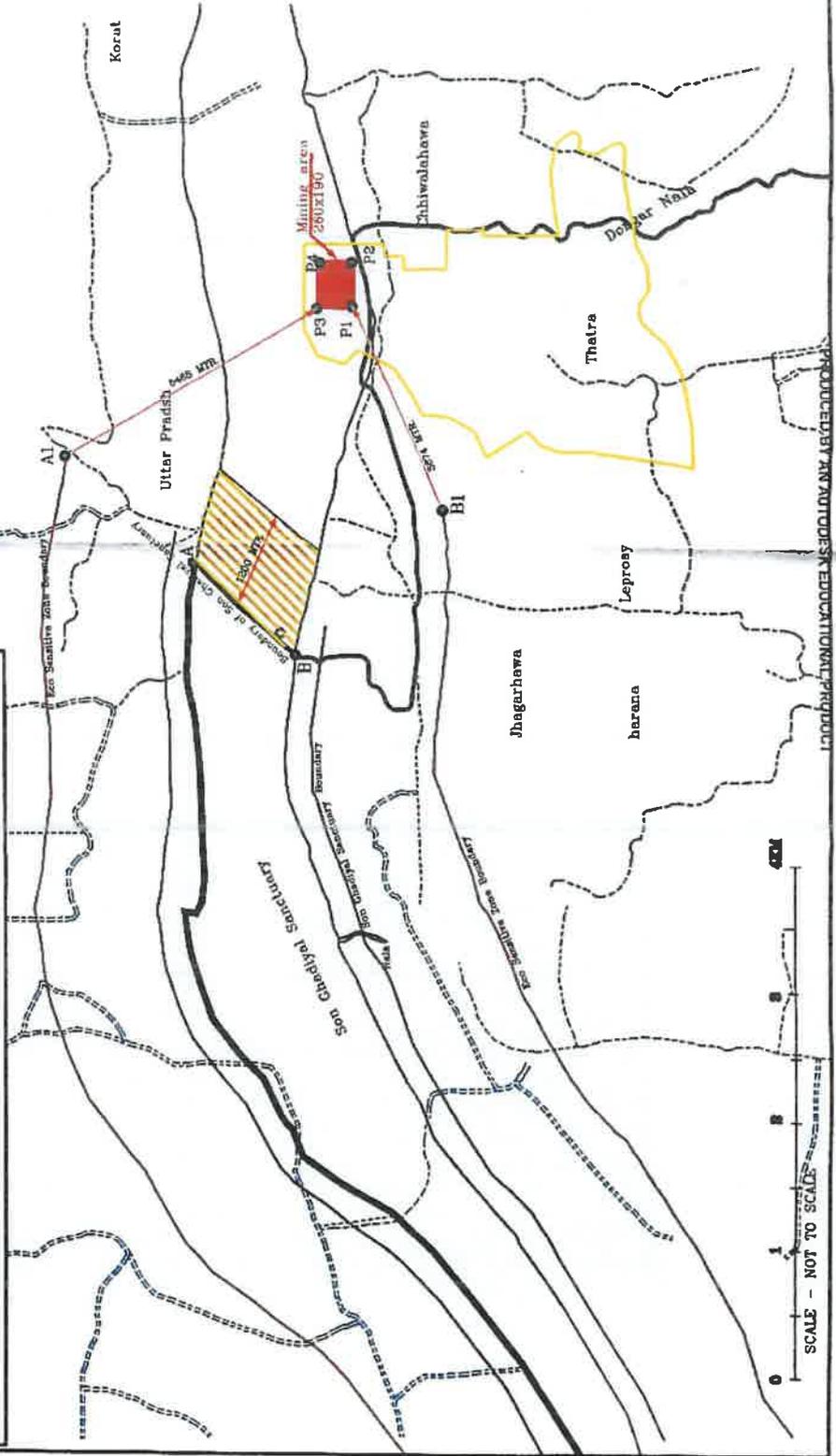
संजय टाईगर रिजर्व, सीधी



Legends

- 1. Boundary of son Ghariyal Sanctuary
- 2. Boundary of Eco Sensitive of son Ghariyal Sanctuary
- 3. Mining Area (260X190)
- 4. Village Boundary

Coordinate of Eco Sensitive Zone	
Sl No.	Lat
A1	82° 44' 51.17" 24° 37' 19.26"
B1	82° 43' 34.61" 24° 36' 02.14"
Coordinate of Son Ghariyal	
A	82° 44' 47.13" 24° 36' 46.06"
B	82° 44' 50.87" 24° 36' 07.43"
Coordinate of Mining Area	
P1	82° 47' 44.50" 24° 35' 50.19"
P2	82° 47' 51.29" 24° 35' 50.04"
P3	82° 47' 44.29" 24° 35' 58.51"
P4	82° 47' 52.47" 24° 35' 58.96"



खनि कषिध  
वास्तु कलेक्टर  
जिला-सिर्साही (गो प्रो.)

द्वि मध्यप्रदेश स्टेट माइनिंग कारपोरेशन लि.  
( मध्यप्रदेश शासन का उपक्रम )

2763391, 2763392, 2763393  
0755-2763394  
info.mpsmc@mp.gov.in  
www.mpsmcl.mp.gov.in  
UG1410MP1962SGC000937

पंजीकृत कार्यालय :  
पर्यावास भवन, ब्लाक नं. 1 (1)  
द्वितीय तल, जेल रोड,  
अररा हिल्स, भोपाल-462011

प्ररूप-तीन  
देखिए नियम 11(3) एवं 11(5)

आशय पत्र

क्रमांक/रेत/2020/ .....

प्रति,

भोपाल, दिनांक -

आर.के. ट्रांसपोर्ट एण्ड कंस्ट्रक्शन लि०  
अधिकृत व्यक्ति - श्री सचिन अग्रवाल,  
65-ए, ट्रांसपोर्ट नगर, कोरबा,  
जिला कोरबा (छ०ग०)-495677



विषय :-ई-निविदा क्रमांक 277 दिनांक 05.10.2019 के संदर्भ में ग्राम (सूची अनुसार) तहसील (सूची अनुसार) जिला सिंगरौली रकबा (सूची अनुसार) हेक्टेयर क्षेत्र की खदान समूह क्रमांक (संपूर्ण सिंगरौली जिला) रेत खदानों हेतु आशय पत्र।

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1. पृष्ठभूमि :

1.1 मध्यप्रदेश रेत (खनन, परिवहन, भण्डारण एवं व्यापार) नियम, 2019 के अनुसरण में मध्यप्रदेश राज्य खनिज निगम लिमिटेड, भोपाल द्वारा मध्यप्रदेश राज्य के जिला सिंगरौली स्थित समूह खदान के समूह क्रमांक (संपूर्ण सिंगरौली जिला) हेतु रेत की समूह खदानों के प्रदान के लिए निविदा प्रक्रिया को प्रारंभ करने के लिए ई-निविदा सूचना दिनांक 05.10.2019 जारी की गई। ई-निविदा प्रक्रिया उक्त नियमों के नियम 8 के अनुसार उक्त रेत समूह आबंटन हेतु संचालित की जाकर श्री/मेसर्स आर.के. ट्रांसपोर्ट एण्ड कंस्ट्रक्शन लि० को उक्त नियमों के नियम 8(8) के अधीन उच्चतम सफल निविदाकार के रूप में घोषित किया गया है।

1.2 उक्त नियमों के नियम 11 के अधीन तथा उक्त समूह खदान के लिये निविदा दस्तावेज के अधीन अपेक्षित किए गए अनुसार श्री/मेसर्स आर.के. ट्रांसपोर्ट एण्ड कंस्ट्रक्शन लि० ने प्ररक्षित मूल्य के 25% राशि रकम रूपए 6,25,00,000/- (शब्दों में रूपए छः करोड़ पचीस लाख मात्र) अग्रिम धन (ईएमडी) के रूप में के माध्यम से (भुगतान का तरीका) जो दिनांक 25.11.2019 (भुगतान की तारीख) जमा कर दी है तथा जो दिनांक 25.11.2019 (भुगतान प्राप्त करने की तारीख) को प्राप्त हुई है।

2. परिणामस्वरूप आशय पत्र जारी किया जाना :

उक्त नियमों के नियम 11(3) एवं 11(5) के अनुसरण में समूह क्रमांक (संपूर्ण सिंगरौली जिला) श्री/मेसर्स आर.के. ट्रांसपोर्ट एण्ड कंस्ट्रक्शन लि० के पक्ष में 03 वर्षों की अवधि हेतु रेत खनिज की खदानों के समूह के लिए ग्राम (सूची अनुसार) जिला सिंगरौली में रकबा (सूची अनुसार) (हेक्टेयर) क्षेत्र के लिए यह आशय पत्र जारी किया जाता है।

3. शर्तें :

3.1 यह आशय पत्र तथा इसके पूर्वोक्त खदान समूह का अनुवर्ती आबंटन इन नियमों के समय-समय पर यथा संशोधित उपबंधों के अधीन होगा तथा श्री/मेसर्स आर.के. ट्रांसपोर्ट एण्ड कंस्ट्रक्शन लि० को "उच्चतम सफल निविदाकार" के रूप में घोषित किया जाता है तथा इन नियमों के अधीन समस्त अपेक्षाओं की संतोषजनक पूर्ति पर पश्चातवर्ती रूप से आबंटित खदान समूहों का आबंटन किया जाएगा।

19

3.2 संदर्भ हेतु श्री/मेसर्स आर.के. ट्रांसपोर्ट एण्ड कंस्ट्रक्शन लि० के "उच्चतम सफल निविदाकार" के रूप में घोषित किए जाने तथा समूह खदानों के पश्चातवर्ती आबंटन है, के लिए अपेक्षाओं को नीचे दोहराया गया है। यह स्पष्ट किया जाता है कि अधोवर्णित अपेक्षाएं मात्र संदर्भ के लिए हैं तथा उक्त नियमों में किसी परिवर्तन की स्थिति में यथास्थिति संशोधित नियमों के अधीन अपेक्षाएं लागू होंगी।

(क) "उच्चतम सफल निविदाकार" के रूप में घोषणा:-  
श्री/मेसर्स आर.के. ट्रांसपोर्ट एण्ड कंस्ट्रक्शन लि० को "उच्चतम सफल निविदाकार" मान्य किया जावेगा, बशर्ते-  
(एक) नियमों के निबंधनों तथा शर्तों का अनुपालन किया गया हो;  
(दो) नियमानुसार वार्षिक ठेका राशि की 50% रकम का भुगतान कर दिया गया हो;  
(तीन) उक्त नियमों के नियम 12 के उपनियम (1) से उपनियम (7) में विनिर्दिष्ट खनन योजना एवं अन्य कानूनी अनुपालनों के संबंध में शर्तों को पूरा किया गया हो।

(ख) ठेका अनुबंध का निष्पादन-  
सम्बन्ध कानूनी अनुज्ञाओं, अनुमोदन, अनुज्ञा, अनापत्ति एवं सदृश जो कि खनन संक्रिया प्रारंभ करने के लिए प्रयोज्य विधियों के अधीन अपेक्षित हों, प्राप्त करने के उपरांत श्री/मेसर्स आर.के. ट्रांसपोर्ट एण्ड कंस्ट्रक्शन लि० म०प्र० राज्य खनिज निगम के साथ अनुबंध निष्पादित करेगा।

(ग) समूह खदानों की खनन संक्रिया-  
अनुबंध निष्पादन के पश्चात श्री/मेसर्स आर.के. ट्रांसपोर्ट एण्ड कंस्ट्रक्शन लि० किशतों का नियमित रूप से भुगतान करेंगे तथा नियमित खनन संक्रियायें जारी रखेंगे।

3.3 यह आशय पत्र नियमानुसार प्रगणित की गई 03 (तीन) वर्षों की कालावधि के लिए विधिमान्य है। समय-सीमा के भीतर समस्त शर्तों की पूर्ति की जानी चाहिए एवं श्री/मेसर्स आर.के. ट्रांसपोर्ट एण्ड कंस्ट्रक्शन लि० एवं म०प्र० राज्य खनिज निगम के मध्य ठेका अनुबंध निष्पादित किया जाना चाहिए। उच्चतम सफल निविदाकार के नियंत्रण से परे किन्हीं कारणों से ठेका अनुबंध के निष्पादन में विलंब होने की स्थिति में, समय-सीमा में वृद्धि करने के लिए वह म०प्र० राज्य खनिज निगम को आवेदन पत्र प्रस्तुत कर सकेगा। उपरोक्त समस्त अथवा किन्हीं शर्तों के अनुपालन के लिए म०प्र० राज्य खनिज निगम अधिकतम 10 दिवस की अवधि बढ़ा सकेगा।

निविदाकार कंपनी की ओर से प्राधिकृत हस्ताक्षरकर्ता द्वारा हस्ताक्षर उपरांत उक्त आशय पत्र की द्वितीय प्रति 07 दिवस की अवधि के भीतर अधोहस्ताक्षरी को स्वीकार्य पावती के रूप में वापस करने योग्य होगी।

यह आशय पत्र मान. उच्च न्यायालय में प्रचलित याचिका के निर्णय के अध्याधीन होगा।  
संलग्न - समूह की खदानों का विवरण  
एवं राशि की जानकारी ।

पृ.क्रमांक/रेत/2020/...644  
प्रतिलिपि-

1. संचालक, संचालनालय भौमिकी तथा खनिकर्म भोपाल।
2. कलेक्टर (खनिज शाखा) जिला सिंगरौली ।
3. मुख्य महाप्रबंधक(वित्त/लेखा) मुख्य कार्यालय भोपाल।

कार्यपालक संचालक  
म०प्र० राज्य खनिज निगम  
भोपाल, दिनांक - 27.02.2020

27/02/20  
कार्यपालक संचालक

राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, म.प्र.  
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)



पर्यावरण नियोजन एवं समन्वय संगठन  
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी  
भोपाल-462016 (म.प्र.)

वेबसाइट- <http://www.mpseiaa.nic.in>  
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फैक्स नं. - 0755-2462136

No: 1659 / SEIAA/2023  
Date: 11/10/23

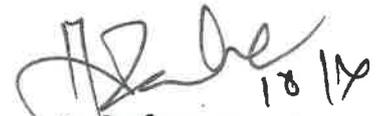
प्रति,

1. संचालक,  
भौमिकी तथा खनिकर्म,  
29-ए, खनिज भवन, अरेरा हिल्स  
जेल रोड़ भोपाल (म.प्र.)
2. प्रबंध संचालक  
म.प्र. राज्य खनिज निगम,  
पर्यावास भवन, ब्लॉक नं. 01, द्वितीय तल,  
अरेरा हिल्स, भोपाल (म.प्र.)

विषय :- माननीय एनजीटी (CZ) भोपाल के प्रकरण क्र. ओ.ए. नम्बर 491/2022 में पारित आदेश दिनांक 05.10.2023 के परिपालन बावत्।

उपरोक्त विषयान्तर्गत माननीय एनजीटी (CZ) भोपाल द्वारा ओ.ए. नम्बर 491/2023 (बृजेन्द्र कुमार माला विरुद्ध म.प्र. शासन व अन्य) में पारित आदेश दिनांक 05.10.2023 के परिपालन में जिला सिंगरौली के ग्राम ठठरा की रेत खदान में किसी भी प्रकार का उत्खनन कार्य नहीं किये जाने हेतु संबंधित को निर्देशित करने का कष्ट करें।

संलग्न :- माननीय एनजीटी आदेश दिनांक 05.10.23

  
(मुजीबुरहमान खान)  
सदस्य सचिव

क्र. 1660 / SEIAA/2023 भोपाल दिनांक - 11/10/23  
प्रतिलिपि :-

1. प्रमुख सचिव, म.प्र. शासन, पर्यावरण विभाग, मंत्रालय भोपाल की ओर कृपया सूचनार्थ।



  
सदस्य सचिव 10/10